उपसमाध्यक्ष (श्री दत्तोपन्त ठॅगडी): ठीक है।

SHRI BHU1 ESH GUPTA: I entirely agree with him. When such matters took place I am surprised that the Statesman did not publish it. When the Statesman was publishing everything against the Prime Minister, why did it not publish it? I am completely against the "Statesman."

THE VICECHAIRMAN (SHRI D. THENGARI): Please take your seat.

SHRI BHUl'ESH GUPTA: I would like to know whether the P.D. Act was used. Holding a black-flag demonstration is the right ofacitizei and surely we are not here for detention without trial, not within the procedure of Ia

THE VICE CHAIRMAN (SHRI D. THENGARI) Now, hou have mentioned it. Kindl) take your seat.

SHRI BHUPESH GUPTA: My friends there in the C ngress Party are keeping quiet and do ioi say anything. Why? Because you are

THE CONSTITUTION (TWENTY-THIRD AMENDMENT) BILL, i960—

THE VICE-CHAIRMAN (SHRI D. THENGARI) . Mr. Gupta, you have mentioned it. Now, no more debate. Motion moved : 'That the Bill further to amend the Constitution of India. . . "

SHRI S. N. MISHRA (Bihar): Sir, I want to rise ori a point of order. What I want to submit is that there has been no formal motion a nd the Chair has not taken the sense of th.; House that the Bill betaken into cons deration. So, we do not take cognizance of what has happened or what has not ha] ipened. Le t this be moved formally again.

SHRI BHUPESH GUPTA (West Bengal): I agree w. th him. Even if there was a formal motion, that was moved within hereself and we did not hear anything. Much as I wou 11 like to hear it—I am supposed to participate in the motion and also participate in tic speech which has been delivered here and meet the arguments made—when I lid not hear a word about the speech, how do you expect me to participate in the debate? Therefore, let there be en' ore. Encore means, perform it again. According to my friend, it has not been performed. All right, if so, then perform for the first time.

SHRI MULKA GOVINDA REDDY

third Amdt.) Bill, 1969

(Mysore): We are all interested in this Constitution (Twenty-third Amendment) Bill, but we did not hear what exactly she said. We would like to know what are 50ns why the Government is bringing forward this Bill. We are also in support of the Bill, but we would like that the Minister should read out the full statement.

THE VTCE-CHAIRMAN (SHRI D. THENGARI): As the Minister has no been heard—there is no question of prestige—she can again mak-.: the statement.

PRESENTATION OF PETITION

SHRI GANESHI LAL CHAUDHARY (Uttar Pradesh): Sir, before proceeding to the next item on the agenda, I have to present a petition. (Interruptions) It is in the Order Paper. Sir, I present a petition signed by eighty-two students of the Ladakh Institute of Higher Studies, Delhi.

THE CONSTITUTION (TWENTY-THIRD AMENDMENT) BILL, 1969—

contd.

THE VICE-CHAIRMAN (SHRI D. THENGARI): I have called the Minister.

SHRI BHUPESH GUPTA: Let he-do it, but was it proper for the Government to put a lady in this kind of situation, harass her in this manner? She comes from my Slate and I have to look after her. She has been made to read out something again which she has already read out. I am very kind towards women and I would not like women to be harassed in this manner by the Treasury Benches.

SHRI JAIRAMDAS DAULATRAM

(Nominated): I would like to tell my hon. friend that it is an insult to the womanhood of India to say that because the Minister is a woman she is in a difficult position in dealing with Parliament. I think women are fully as effective as men.

SHRI BHUPESH GUPTA: I have made no reflection on women. All that I say is that women should not be harassed. You can molest a man, but you cannot molest a woman.

SHRI S. N. MISHRA: I tak - serious objection to what the hon. member Mr. Bhupesh Gupta has said from his party's

[Shri S. N. Mishra]

point of view because he is incidentally easting a reflection on the first lady of India, that is, the Prime Minister.

Constitution {Twenty-

श्री राजन।रायण (उत्तर प्रदेश) : श्रीमन्, मैं भी यही कहना चाहता था, मगर हमारी आदत है कि हम जब खड़े होते हैं, तो जब तक आप कहेंगे नहीं, तब तक हम बोलेंगे नहीं।

SHRI BHUPESH GUPTA: Then, Sir, I withdraw it. My friend knows that one woman never troubles another woman. Miss Shanta Vasisht never troubles Mrs. Yashoda Reddy.

श्री राजनारायण : हमारो तो मुसीबत यही है। हम भी भूषेश गुप्त जी की तरह से बात करें तो कर सकते हैं। भूषेश जी ने जो बात कही उस पर मुझे सख्त एतराज है। मैं कहना चाहता हूं कि यहां पर पुरुष और औरत, मर्द और औरत, पुरुष और महिला का विभेद नहीं होना चाहिये, जो मंत्री है वह मंत्री है, चाहे वह महिला हो अबवा पुरुष और भूषेश जी ने जिस ढंग से बात कही उससे महिलाओं का अपमान होता है। अनजाने श्रीमती इन्दिरा नहक गांधी की भूषेश जी नोचा कर दे रहे हैं।

श्री सुन्दर सिंह भंडारी (राजस्थान): आर्डर पेपर में सीवधान संशोधन विधेयक श्री गोविन्द मेनन के नाम पर है और वह यहां उप-स्थित हैं। इसलियें अच्छा होगा कि वे इसे मूब

भी पीताम्बर दास (उत्तर प्रदेश) : मुझे भी यही कहना था ।

SHRI AKBAR ALI KHAN (Andhra Pradesh) : That is an internal matter.

SHRI BHUPESH GUPTA : Mr. Vice-Chairman, it is discrimination against a woman.

SHRI RAJNARAIN: It is not a discrimination.

THE VICE-CHAIRMAN (SHRI D. THENGARI) : She is only repeating the speech. Nothing more.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA): Mr. Vice-Chairman, according to the order paper, I have asked the House to consider the Amendment Bill. As my colleagues were m;ntioning to you that they were not able to hear because of all the noise, I am moving it once again.

Sir. I beg co move:

"That ihe Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration-"

As the House is aware, articles 330 and 332 of the Constitution provide for the reservation of seats for the Scheduled Castes and the Scheduled Tribes in the Lok Sabha and the State Legislative Assemblies, in proportion to their population. There are also provisions in articles 331 and 333 for the nomination of members of the Anglo-1 nd ian community to the Lok Sabha and the State Assemblies if they are not adequately represented in these Houses.

These provisions for reservation and nomination were originally intended for a period of ten years from the commencement of the Constitution, that is, up to the 26th January, 1960, but by the Constitution (Eighth Amendment; Act, 1959, the period was extended by ten years. The extended period is now due to expire on the 26th January, 1070. The present Bill seeks to extend tin- period by a further term often years.

During the past twenty years many welfare programmes have been undertaken for the improvement of the educational and economic conditions of the Scheduled Castes and the Scheduled Tribes, and significant strides have been made by thes: classes, particularly in the field of education. The problems of untouchability and the isolation of tht tribes are however age-long problems; the efforts made are bearing fruit, but considering the population involved, it will be a long time before these classes can be brought upto the level of the general population.

It must be remembered that a good deal of the progress made by the Scheduled Castes and Tribes has been due to their repr 'sentation in the Legislatures; such representation enables them to influence the decisions of Parliament and the Government and to strengthen the measures

that are underta ken for the improvement of their social, economic and educational conditions.

Constituion (Twenty-

4375

Taking the conditions as they exist today, it cannot be said that the time is now ripe to allo\ • the Constitutional provisions for reservation to die out. We have therefore proposed an extension for ten years more.

The case of Nagaland requires special mention. More than 90 per cent of the population of this State is tribal, and therefore normally mo ;t of the seats in the State Legislature and he single seat in the Lok Sabha will hav to be reserved. The Nagaland Government do not want any in the Leg! datura to be reserved, as the tribal community is the majority community. Ti! Bill, therefore, excludes Nagaland from the provisions for reservation.

As regards the \nglo-Indian community, the Constitution had made a number of special provisions for this community, e.g., special repesentation in certain services and special educational grants on a tapering basis; s de by side provision was also made for n imination to the Legislatures. These provisions were included evidently to gi\ e the community special opportunities te adjust itself, and since Independence t! ere has been progress in its assimilation with the rest of the population. Extension of the period of nomination is desiral le considering the special difficulties of tl e community. However, under the presei t provisions of the Constitution, no limit has been placed on the number of Anglo-Indian members who can be nominated to a State Legislative Assembly. In the present Bill it is proposed to restrict the ni: naber to one in each State. It will be obsei *ved* that the provision for nomination is >nly permissive and not mandatory.

The problem- of the Scheduled Castes and Tribes art a national problem and deeply concern all the people of our country. The intent ion of the Bill is to hasten the amelioration of these classes, and I commend it to the House.

THE VICE-CHAIRMAN (SHRI THENGARI): There is one amendment by Shri Ganesl i Lal Chaudhary for reference of the Bl) io a Select Committee. You may just 1 love it now. You may speak subsequently.

SHRI GANE^HI LAL CHAUDHARY (Uttar Pradesh); Sir, I move:

"That the Constitution (Twenty-third Amendment) Bill, 1969, as passed by the Lok Sabha, be referred to a Select Committee of the Rajya Sabha consisting of fifteen members, namely •-

third Amdt.) Bill, 1969

- i- Shri S. N. Mishra
- 2. Shri M. P. Bhargava
- 3. Shri Abid Ali
- 4. Shri A. C. Gilbert;
- 5. Shri A. D.Mani Ii.

Shri Rajnarain

- 7. Shri Krishan Kant
- 8. Shri Man Singh Varma
- 9. Shri Neki Ram
- io. Shri G. A. Appan
- 11. Shri INiranjan Varma
- 1 J. Shrimati Vidyawati Chaturvedi
- 13. Shri M. P. Shukla
- 14. Shri Bhupesh Gupa, and I'-,,

tlie Mover

with instructions to report by the 1st dny of the Seventy-first Session of the Rajya

SHRI BHUPESH GUPTA: I have never given my consent.

SHRI K. S. CHAVDA (Gujarat): Are you not interested in their amelioration?

SHRI BHUPESH GUPTA: I want the Bill to be passed immediately. If it goes to the Select Committee, I do not know, it would mean extension and all that. Therefore, it is a risky matter. I think the Bill should be passed immediately. It is coming into force in 1970. I am grateful to my friend that he has given my name. I appreciate his kindness, but he should not kill me by kindness.

SHRI GANESHI LAL CHAUDHARY: If Mr. Bhupesh Gupta does not want to remain on the Select Committee, then I will suggest Shri A.P. Chatterjee.

SHRI BHUPESH GUPTA: Sir, on a point of order. The rule is that when you give names of people, you have to take their consent. If my friend says that he has taken the consent of Shri A.P. Chatterjee, then it is all right.

VICE-CHAIRMAN (SHRI D. THENGARI): According to rules you have to take the consent of the persons who are to be included in the Select Committee. Have you taken the consent of all those mentioned?

SHRI BHUPESH GUPTA: On a point of order. I would like to know from you whether the consent has been placed before you. Are you satisfied that the consent of each Member has been obtained? This is a matter I want to know because I want to speak on the Select Committee motion. You are entitled to ask him, and I do not distrust the hon. Member. If he has taken the consent of everybody, it is all right

Constitution {Twenty-

SHRI S. N. MISHRA: I will try to solve this. I would request the hon. Member not to press this motion. He should not move it at al;. Probably he will have your permission not to move it.

SHRI GANESHI LAL GHAUDHARY: I beg leave to withdraw my amendment.

*77« amendment was, by leave, withdrawn.
THE VICE-CHAIRMAN (SHRI D.
THENGARI) Motion moved:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

3 P.M.

श्री महाबोर दास (विहार) : उपमनाध्यक्ष महोदय, आज भारत की आबादी लगभग 55 करोड़ की है और तान पंचवर्षीय योजना में 2 खरव 5 अरव और 10 करोड़ रुपये खर्च किये गये हैं। शिक्षा जो 1951 में 16.6 पर-सेन्ट थी, वह बढ़ कर आज 30 प्रतिजत हो गई है। राष्ट्रीय आय भी जो 1950-5! के स्थिर मुल्य के आधार पर 8,850 करोड़ रु० थी, तो वह बढ़ कर 1966-67 में 15,706 करोड़ रु० हो गयी है। परन्तु अछतों के संबंध में छूत-छात के लिये जो शिइयुल कास्ट और शिइयुल्ड टाइब्स कमिणनर ने एक ओगोनियन सर्वे कराया या और उसमें बाह्मण, कायस्थ, बनिये, वैद्य आदि थे। कूल चुने हुए 57 व्यक्तियों से जांच किया गया तो पता चला कि साथ बैठ कर खाने में छत माना जाता है और इसका समर्थन 52 ने किया। घरों में हरिजनों को अलग बैठाया जाता है, इसका समर्थन 42 ने किया। घर के बरतनों को छूने नहीं देते, इसका समर्थन 52

ने किया । मंदिरों में हरिजनों को अभी भी प्रवेश नहीं मिलता है, इसका समर्थन 50 ने किया । हिन्दू त्यौहारों में भी छूआछूत ज्याफ है, इसका समर्थन 38 ने किया । इस ओपोनियम मर्वे को देखते हुए रिजवेंशन की अविध बढ़ाने के लिये सरकार ने जो विधेयक प्रस्तुत किया है वह उचित ही है । यद्यपि मैं समझता हूं कि संरक्षण की अविध 10 वर्ष से बढ़ा कर 20 वर्ष कर दिया जाता, तो उपयुक्त होता; क्योंकि उनका अभी तक सामाजिक, नैतिक और धार्मिक सुधार नहीं हुआ है और इस चीज में सुधार को बात को सार्वजनिक रूप से स्वीकार किया जाना चाहिये ।

यद्यपि स्वतंत्रता के बाद यह जो अवधि बढ़ाई गई है, वह 10, 10 वर्ष के लिये बढ़ाई गई थी और इस 20 वर्ष की अवधि में कूछ सुधार हुआ है। परन्तु में समझता था कि इस साल 10 वर्ष के लिये अवधि नहीं बढ़ाई जायगी, बल्कि यह अवधि 20 साल के लिये होगी। परन्तु सरकार इस अवधि को केवल 10 साल के लिये ही लाई है और 10 वर्ष के बाद यह समाप्त हो जायगी । मैं भी नहीं चाहता हूं कि यह अवधि 10 वर्ष, 20 वर्ष या 100 वर्ष के लिए बढाई जाय । मैं तो यह चःहतः हं कि यह अवधि दो ही वर्ष में समाप्त हो जाय और हरिजन तथा आदिवासी लोग दूसरी जातियों की तरह समानता में आ जायं। लेकिन में यह निवेदन कर देना चाहता हं कि हरिजनों तथा आदिवासियों की भलाई के लिये जो मशीनरी काम कर रही है, उससे ऐसा महसूत होता है कि 10 वर्ष या 20 वर्ष की जो अवधि हम बढ़ाते चले आ रहे हैं, इस अवधि में भी यह काम पूरा हो सकेगा या नहीं। अगर यही स्थिति रही तो फिर सरकार को इसकी अवधि बढ़ाने के लिये भविष्य में फिर विचार करना पडेगा ।

श्रीमन्, आप देखेंगे कि 1967 तक की अवधि में आपको यह मालूम होता है कि हरि-जनों की आबादी 89.33 प्रतिशत ग्रामों में रहती है और 10.67 प्रतिशत शहरों में रहती

^{*}For text of amendment, vide col. 4376

। इसी तरह से खेतिहर मजदूरों में हरि-जन 34.5 प्रतिशत है, जबिक आदिवासी 19.7 प्रतिकत है तथा अन्य जातियों की संख्या 12.5 प्रतिकात है। इस चीज से साफ जाहिर होता है, ब्रामियों में जो हरिजन रहते हैं, उसमें से अधिकतर खेतिहर मजदूर हैं और इन खेतिहर मजदरों की हालत स्थनीय है। हरिजनों और जादिवासियों को नौर्धारयों में संरक्षण दिया जाता है। मैं आपने सामने एक मिसाल देना बाहता है। आज केन्द्रीय सरकार के मातहत हरिजनों और आदिशासियों को सुपरसीह किया जाता है और हरिजनों के हक को नहीं दिया जाता है। हरिजनों और आदिवासियों के संर-क्षण के हक को सुपत्सीड किया जाता है। इस संबंध में होम मिनिस्टरी से ताल्लुक एक केस है, फाइनेंस मिनिस्टी के 2, शिक्षा विभाग के 10 और डिफोन्स विभाग में 15 केरोज हैं और आडिट में 31 केस हैं। इस तरह से कूल 51 केस सुपरसोड के हुए और यह आंकड़े में 1967 के दे रहा हूं। यस गरफार खुद ही अपने विभागों में इस सरह से सगरमांड को कार्यवाही कर रही है, तो इससे साफ बाहिर होता है कि उनके काम से संरक्षण इन लोगों के लिये और भी चाहिये; क्योंकि जहां पर बड़े बड़ें अधिकारी बैठे हैं, उनके होते हुए भी इन लोगों को सुपर-सीड कर दिया जाता है।

में आपकी सेवा में यह निवेदन करना चाहता हूं कि तोसरी क्लास की ग्रेड के लिये 1967-68 में शिड्यूल्ड कास्ट के लिये 437 और शिड्यूल्ड ट्राइक्स के लिये 174 सीटें रिजर्व थीं, लेकिन इनमें से 252 और 29 ही भरी गई हैं। इसी तरह से सेन्ट्रल और स्टेट्स में शिड्यूल्ड कास्ट वालों की 9,617 सीटें रिजर्व थीं और इसमें से केवल 4,002 ही मरी गई हैं। अब आप ही बताइये कि 5 हजार सीटें इन लोगों की नहीं भरी जाती हैं, तो फिर इस रिजर्व गंग का क्या अर्थ हुआ। इसलिये आव- प्राप्त का क्या अर्थ हुआ। इसलिये आव- प्रयक्ता इस बात की है कि जिस चीज के लिय सरकार कानून बनाती है, उसको बही अच्छी तरह से अमल में नहीं लाती है। अगर इन चीज के संरक्षण दें और पर अमल होता तो आज इस तरह की हालत

नहीं होती और अगर हम इन 10 वर्षों में 100 प्रतिशत लोगों को मं इस तरह की सुविधा देते, तो इतने लोग बेनौकरी के नहीं होते। लेकिन हम देखते हैं कि 9 हजार में से केवल 4 हजारों को नौकरो मिली है और 5 हजार से ज्यादा व्यक्ति नहीं लिये जाते हैं।

मैं आपको बतलाता हूं कि कतास वन सर्विस
में 1960-61 में जितने लोग थे और आज
1969 का वर्ष है, उसको आप देखें तो अच्छी
तरह से मालूम हो जायेगा कि उन लोगों ने
कितनी तरककी की है। क्या आप लोगों ने
इस ओर ध्यान दिया है। 1966 में इनका
हिस्ता 1.2 प्रतिशत था और 1967 में कितना
वढ़ गया। वह केवल 1.9 ही वढ़ा। यह जो
ग्रेड 2 है वह 2.5 से बढ़ कर 3 हो गया और
तीसरी ग्रेड की सर्विस, वह 7.2 से बढ़ कर
9 हो गई। इसी तरह से चीथे ग्रेड की सर्विस
में 17.2 से बढ़ कर 18.2 हो गई। यानी इस
प्रकार से इन लोगों को कितनी सहूलियतें मिली
और यह चीज मैं आज आपके सामने रख रहा

इतना ही नहीं 1961 में 1.4 पद हरिजनों को मिले और 1962-63 में बट कर 1.3 हो गये । यह सब चीज एम्पलाइमेंट एक्सचेंज की रिकार्ड से मालूम पड़ता है कि 1967 के अंत में अनएम्पालाइड कितने रजिस्टर्ड थे। एम्पलायमेंट एक्सचेंज के आंकड़ों से विदित होता है कि 1967 के अंत में 55,968 पढ़े लिखे हरिजन नौकरी की तालाश में थे। इन पढ़े लिखे हरिजनों में डाक्टर और इंजीनियर सब तरह के लोग शामिल हैं। इसलिये मैं यह निवेदन करना चाहता हूं कि आप इन लोगों की अनएम्पलाइड में बढ़ाने के बजाय उन्हें हर तरह का संरक्षण देने की कोशिश करें ताकि वे हर क्षेत्र में प्रगति कर सकें। आप इन लोगों को पार्लियामेंट में और विधान समाओं में ज्यादा से ज्यादा सीटों का संरक्षण दें। इसके साथ ही साथ मैं यह भी निवेदन करूंगा कि आप इन लोगों को आर्थिक क्षेत्र में भी तरह तरह के संरक्षण दें और इस बारे में आपको विचार

Constitution (Twenty-

श्री महाबीर दास

आप देखेंगे कि पालियामेंट और प्रान्तों की असम्बलियों में इन लोगों के लिये संरक्षण वहां दिया गया है, लेकिन आप देखेंगे कि लोक सभा में 521 सीटें हैं और इन सीटों में से केवल 77 हरिजन हैं और 37 शिड्यल कास्ट्स के हैं। इसी तरह से राज्य मना में 240 सीटें हैं और यहां पर हरिजनों की संख्या 13 और शिड्यूल्ड टाइब्स वालीं की संख्या केवल 9 है। अगर प्रयोगीनेटली भी देखा जाय तो उनकी संख्या यानी शिड्यल्ड कास्ट वालों की 23 होनी चाहिये और शिड्युल्ड ट्राइब्स वालों की 15 होनी चाहिये। इससे यह पता चलता है कि जहां पर इन लोगों को संरक्षण दिया हुआ है. बहां पर भी इन लोगों की कोई खास प्रगति नहीं हुई है। जहां संरक्षण है और जहां संरक्षण नहीं है वहां के फिगसे देखिए । असेम्बलीज की हालत देखिये, सारे हिन्दुस्तान में 3,563 सीट है, जिनमें हरिजन 503 हैं, णिड्युल्ड ट्राइब्स 262 हैं किन विधान परिवदों में, लेजिस्लेटिव कौंसिल्स में समुचे हिन्दुस्तान में हरिजन 17 हैं और आदिवासी सिर्फ 9 । यह सिद्ध करता है की पोलिटिकल संरक्षण जहां दिया गया है वहां वे आते हैं, जहां पोलिटिकल संर-क्षण नहीं दिया गया है वहां वे कम जाते हैं।

में आपसे यह कहना चाहता हूं कि एज्केणन के सम्बन्ध में दिल्लो की हालत देखिये। हरिजनी के लिये कहा जाता है, शोर मचाया जाता है कि उनके लिये निःशत्क शिक्षा है । मैं देखता हं कि हरिजनों से कालेजों में फीस ली जाती है। करोडीमल कालेज, सनातन धर्म कालेज, हस्तिनापुर कालेज, विभेन्स इन्द्रप्रस्य कालेज. इनमें हरिजनों से पूरी भीस वसूल की जाती है। काश्मीर में सभी जातियों के लिये नि:शल्क शिक्षा है, यहां हरिजनों के लिये कम से कम कालेज तक में तो निःशृलक शिक्षा का प्रबन्ध होना चाहिये। मैं माननीय मंत्री जी का ध्यान आकर्षित करूंगा कि स्कालरिशप देने में वे जो भी विचार करें। लेकिन कम से कम कालेज तक पढ़ने में हरिकनों और लड़कियों की शिक्षा का प्रदन्ध सो करें।

मैं आपका अधिक समय नहीं लेना चाहता. मैं आपके द्वारा यह निवेदन करना चाहंगा कि मैं नहीं चाहता कि केवल हरिजनों को ही रिज-र्वेशन दिया जाय । मैं कहता हं कि एक-एक व्यक्ति के लिये, सच्ची जनता के लिये नि:मल्क शिक्षा हो, नि:मुल्क न्याय हो, नि:मुल्क चिकित्सा हो, कोई डाइरेक्ट कर न हो, कोई बेकार न हो । मेरा उद्देश्य यही है । डमोकेसी की सफ-लता इसी से नापी जायगी । इनके खिये मैं आपसे निवेदन करता है। लेकिन जो प्रबन्ध दबी हुई कम्युनिटी के लिये किया जा रहा है, उसको देखते हुए मैं सोचता है कि हमारी जनता कैसे आगे बढ़ेगी। सरकार का मैं समर्थन करता हं कि वह यह बिल लाई, लेकिन साथ-साथ निबे-दन करूंगा कि आर्थिक संरक्षण के लिये भी सरकार आगे कदम बढ़ाये।

SHRI S. N. MISHRA: Mr. Vice-Chairman, I rise to support this motion. In fact, I am sorry that the Government has woken up to the necessity of bringing forward this measure before the House so late for we are now confronted with a situation in which this Bill will not have the ratification by the majority of the Stale Assemblies by the Republic Day, 1970. The Government should have taken steps earlier so that all the processes for formal incorporation into the Constitution, of the provisions of the Bill, tliat is the substance of tlie Bill, could have been completed by the Republic Day next year. So this is a serious lapse on tlie part of the Government which cannot escape the attention of this honourable House.

Mr. Vice-Chairman, my party support this Bill as a national duty. But why has it become a duty, after all? It has become a duty io the wake of the serious failure on our part to stand by certain sections of our society. Therefore, this is not, to my mind, an act of commisseration with certain sections of our society but, in fact, it is an act of self-pity so far as the leader of public opinion in this country are concerned. I repeat this is not an act of commisseration; it is a confession of national guilt. So let me hope that next time, after ten years, we do not feel the necessity of repeating this duty because of the repeated failures to stand by certain sections of our population- The habitual offender, Mr. Vice-Chairman, does receive, the sympathy of any

person and if the sc ;iety remains a habitual offender in this res >ect, it will not deserve the sympathy of anyone again.

Mr. Vice-Chairman, this is a great tragedy that the society is facing. That this should be so when the Centenary year of the birth annivei ary of the Father world that we have been able to bring up all sections j of the society to the evel of political equality. This is indeed a matter of great national sin.

Mahatma Gandl i's birth a hundred years ago represented a challenge. That was a challenge against njustice. That was a challenge against religious malparactices and superstitions. But even after hundred years, if we are not going to assert the vitality of thi" nation, if we are not able to announce to the world, after the birth of that chalenge a hundred years ago, that we have been able to bring up all sections of the so< iety to the level of poltical equality, it is a great tragedy, so far as I see it.

Mr. Vice-Chaii man, this nation if in a peculiar state at the present moment. We cannot continue in this state for long. With one foot on the rocket and another on the donkey t ie society cannot exist; the political struc ure of this country can not continue with any amount of stability for long. We h kve hitched our wagon to the highest pole star, that is, democracy that is we have > ne foot on the rocket or on the moon and znother in the abyss of supersti'ion, religious malpractices, economic squalor an 1 misery. This state of affairs cannot ei dure for long. So this honourable House will have to make it clear to itself ant1 to the nation that this has to be ended vfter ten years. I must sound a note of varning that we would not be permitted any repetition of this performance on he floor of thi: House. There would be s social revolution in this country if cond tions are not created to bring a radical ti ansformation ia the lives of a vast section of our population.

Mr. Vice-Chai man, having said that' May I also say that the speech of the hon, ble Minister of S'ate was not her speech but tlie speech of the Government? This speach was a gre.it disappointment to me. What was required was an assessment of the conditions which have come in the way of the realisation of the objective so that there was no i ced for this reservation.

I am quite confident in my mind that particularly the representatives of the Scheduled Castes and Scheduled Tribes do not want to be in a permanent state of weakness so as to deserve this reservation; they do not like it at all. They would like their economic and social conditions to be built up in such a way that they are able to claim absolute equality with other. Buf of the Nation is 1 eing celebrated is sad indeed! It is what I find is that there was not assessment of the our shame that we are not able to announci to the factors which are coming in the way of the wishes of the Constitution-makers and, may I say, of the wishes of the society as a whole. We wanted an analysis of those factors which have come in the way of the realisation of our objectives. Were the factors social? Then what are those factors and how does the Government propose to overcome Can the Government do those social factors? anything in this matter? Or would the Government try to mobilise public opinion or the opinion of the leaders of public opinion in that respect? On that the Government has absolutely nothing to say. Were the factors econimic? Then to what extent progress has been made in order to overcome the econimic barriers to the realisation of these objectives? There also the Government has not been able anything. Similarly, there has been no analysis of the political factors which have come in the way of realisation of these objectives. Therefore, so far as the future is concerned, we are not able to know whether there is a phased, practical programme to overcome these factors to prevent these factors from coming in th" way of realisation of these national objectives, there is no assurance of that kind. Therefore, I would say that the Government's stand is a great disappointment. We would like to know clearly what the plan of the Government is.

> Now. Sir. in the next ten years, as I see it, if ihe Government goes at a sedate trot when events have been moving at a gallop then this objective is not going to be full filled, and probably we would requi: < d this provision to be permanently in the Constitution. There can be no getting away from this. The Government must give a clear, convincing assurance that it is going to take steps so that after io year it does not become necessary at all to come up with this. It is not that we grudge any reasonable facility that must be given to these sections of the population. We would, in fact, want them to be strengthened politically, economically and socially in such a way that ihey do not need I it at all. And that is also their wish, , that is also thei: desire. But there \v_c

[Shri S. N. Mishia]

find that the Government seems to be moving in the old rut and it has nothing new, fresh and challenging, to say in this respect. It has got no plan at all.

Now, Sir, we have got an economic plan and we have got a Planning Commission. I should think that the greatest thing lacking in our country at the present movment is that there is no social plan and no sociological analysis of the economic development that are taking place in this country. It is absolutely necessary that like the Planning Commission, there should be a Social Commission or a Commission which would take into account in an integrated way the social developments that are taking place in the country and the impact they are making on the lives of the different sections of the society. It does appear to me that in spite of the considerable economic progress that we have made, this is one thing which has been lacking.

Now, Mr. Vice-Chairman, as I see it there two things which can be greatly can be helpful in this repect. The first thing is that the light of education must reach every hut and hovel. Progress is being made in this regard. But at the moment, if the population of the Scheduled Castes and that would be true of the Scheduled Tribes also; when I am speaking of one section, it is only by way of illustration that I am doing it-would be of the order of 11 crores, I am speaking from memory, then the number of families of the Scheduled Castes would be about 2£ crores. I would like to know how many families have got the light of learning and education by this There are no statistic". So far as the Government is concerned, u has not been able to show us any statistics. But if I where to make a rough guess, probably by this time, independence, education might have been made available to about 50 lakh families. Now, if that is so, then two families would require the facility of education being made available to them. And if the programme of the Government is to make available education to at least 50 per cent of them, then during the course of the next io years, we should have a programme for making education available to at least one crore of families. That would reel uic, Vice-Chairman,—I Mr. would require only three minutes more to complete my point—at least one million families to receive education every year. Then in the course of the next to yars, we can cove.- at least one crore of families. If that is done. then probably their economic uplift also will have been brought about

because, to my mind, there is no othe-effective way of distributing income excep* through employment opportunities at higher levels of skill and incomes. That is the only way, as far as I see. We do not have land in abundance which can be made available to them. We do not have other forms of property which can be made available to them. So, this is the only effective way of distributing income and we really do not know whether the Government has a programme of that kind or not.

The secend thing, Mr. Vice-Chairman is that we always make a kind of Qutab Minar' approach. This is essentially a problem of national integration and this process, to my mind, in order to be effective must begin at the grassroot level, i.e. the panchayat Ievel. What does the Government propose to do to bring this about the grasroot level so that discrimination or for that matter any form of segregation is removed and integration it brought about? I would suggest that during tlie course of a year, there should be a week celebrated by every panchayat so that all sections of the society mix together and bring about an atmosphere of social integration. That also must be done. Probably it is through these functions at the grassroot level-many people sitting together, and so on—that we can bring this about.

I have spoken about the Scheduled Castes and the Scheduled Tribes. One word more about the Anglo -Indian community. I must tell you that it does seem to me that that community deserves nomination more than any others because they have not misused their nomination in the other House. They have not joined any party. We may have to come forward with a Bill to abo'ish the nomination by the President in this House. Now, it might sound somewhat rude on my part to suggest it. But consideraing the way in which nomination is being misused—and it becomes a backdoor method of getting persons in the ruling party we will have to come forward with a Bill for the abolition of nomination here. But this section of the communi'y, the Anglo-Indian community, which has a wonderful record of service to the country in times of the greatest stresses and straine3 and during conflicts wi'h other countries, a commiunity which has not misused the trust which has been reposed in them through nomination, very legitimately deserves this nomination. Again, th'S is not by w; y of sympathy for them, they have even earned it hy their record of

service, and selfless sen ice at that. So, I heartily support this motion and I think the entire House w mid support this motion with one voice.

SHRI K. S. CHWDA: Sir, on a point of procedure. Hi w much time has been allotted to this Bi I? Also, I would like to know whether t will be allotted party-wise.

THE VICE-CHAIRMAN (SHRI D.

THENGARI): 1 he procedure is normal. O.ily one thing tha I should like to ascertain from the House i;, to-day We have taken i t up rather late ai d I t may not be possible for us to comple e it to-day. So, is it the pleasure of th House that we sit one hour longer to-da?

HON. MEMBERS: No.

THE VICE-CHAIRMAN (SHRI D. THRNGARI) : Mr. Vero.

SHRI M VERO (Nagaland): M\ Vice-C'rairman, the Constitution's (Twenty-third Amendment) Bill which is before the House is really a welcome step in the sense that the extended provision will help the Sch duled Castes and Scheduled Tribes people to come up to the level of the other ommunities in the country. The intentii ri of the framers of the Constitution was 1 > help these communities wliich were negli cted for centuries to improve their econo nic and social standards so that justice and :quality could be secured in the land,

I think the p ist experience has told us that we sin uld take positive steps to help these >eop)e so that after the expiry of he present period of extension they wil be in a position to work shoulder to shoal lcr with the rest of the people in all sp' ?res. No selfrespecting people will like i > call themselves Scheduled C istes or S heduled Tribes or backward classes. Bi due to the economic educational and social conditions they have to push themselves into this category, and I am sure the whole country will sympathise with them. I would like to po: at out that m<re inclusion of this provision will in no way help these people unless the Govenment takes up this matter in hand ver- seriously, honestly and sincerely. The i ppointment of various co Timittees or sub-committees will nol serve any purpo-' unless their needs and requirements are implemented in the com-ming period <•!* xl -nsion.

I would also like to say something about the Anglo-Indians. They are a dutiful people. They are more loyal to the country than most of us. They are law-abiding people. Their courage and efficiency in the field of the Armed Forces, the Air Force and the Navy should not only be appreciated, but their needs and requirements in the field of education and employment should be recognised with sympathy as far as possible.

I am supporting this Bill with reservations because the report of the Joint Committee under the chairmanship of Mr. Anit Chanda suffers from a serious defect. Here in the recommendation they have taken religion as the criterion for determining the scheduled tribes. The report says—"No person who has given up the tribal faith and has embraced Christianity and Islam should be deemed to be a member of the Scheduled Tribes."

This is really a very dangerous suggestion because it is against the fundamental right in regard to the freedom of religion. I do not understand why they have particularly mentioned about Christianity and Islam. What is wrong with Christianity and Islam in our country? What will happen if a Christian or a Muslim embraces Hinduism? Will he or she be deemed to be a member of the Scheduled Tribes or Scheduled Castes? Is il not an indirect pressure on the people not to embrace any religion except Hinduism? Is it not an infringement of the Fundamental Rights enshrined in the Constitution of India? India is after all a secular State in which a'! religions has got an equal place and no religion is superior to another. Secularism is the only link or the only comenting factor which binds together the different communities in the country, and if this link is broken, there will be serious consequences affecting the unity and solidarity of India. Besides this I would like to remind the House thai the tribes in the north-eastern region are mostly Chris dans. In the hills of Assam and Nagaland the people are predominantly Christian. Honourable Members are aware that the people in the eastern region are still restive and theie are forces which work for secession from the Indian Union. And at this stage if we make religion, either of Christianity or of Islam, the criterion for determining a member of the Scheduled Castes or Scheduled Tribes or otherwise, there will be serious political reprecussions, especially in my State, Naga-and. This is a discrimination which I do not accept.

[Shri M. Vero]

Sir, in conclusion I Would like to remind > ou that the people of Nagaland have taken a bold step even in this Bill by not asking for any reservation in the State Legislature or in Parliament except the special provisions for development in matters of appointment, recruitment, education and other social facilities because they require some time to come up io ihe level of other sections of the people in the country. And therefore, it is imperative that the Naga race has to be included in this provision for another ten years. The Nagas have shown in the past initiative and progressive lead in politics as well as in the social reformation of the other hill tribes in the country, and I hope that after this ten-year period the Nagas will be able to work with other sections of the people hand in hand and on an equal footing. I have, great confidence in my people that they will come forward after the expiry of this period, that they no longer require such special treatment, but that on the other hand, they will be able to work and contribute all they have in the interests of the country, in the interests of the other backward people in the country. In order to achieve this objective, the Nagas require your goodwill, sympathy and help during this period.

Constitution {Tmnty

With these few words I conclude.

श्री सुन्दर सिंह भंडारी : उपसभाष्यक्ष जी. शिष्ठयुल्ड कास्ट और शिडयुल्ड ट्राइब्स को पार्लियामेन्ट और असेम्बलियों में प्रतिनिधित्व को दस वर्ष तक बढ़ाय जाने के प्रस्ताव का मैं समर्थन करता हूं। यह एक दुख का विषय है कि रिजर्वेशन जिन कारणों से शुरू हुआ, इन बोस वर्षों के बाद भी उन परिस्थितियों में अंतर नही आया । सामाजिक और गैक्षणिक परिस्थितियां यहां सीधे इनवाल्व नहीं हैं। मैं यह मानता हं कि सामाजिक और शैक्षणिक क्षेत्र काफी बड़ा है और उस सारी चीज को हम समान स्थिति में समाज के स्तर तक ला सकें यह देश के सामने बहत बड़ी जिम्मेदारी है जिसको पूरा करना पड़ेगा । लेकिन यह विषय पालियामेन्ट और असेम्ब्लीज की सीटों को मुरक्षित रखने तक सीमित है और यह तथ्यों पर अधारित है कि शिष्ठचल्ड कास्ट और शेडचूल्ड ट्राइब और हरिजन लोगों को हम सब लोगों के समकक राजनैतिक प्रतिनिधित्व

के रूप में खड़ा नहीं कर सके। आज भी अधि-कांश शिड्युल्ड कास्ट और शिड्यूल्ड ट्राइव के व्यक्तियों को चनाव जीतने का अवसर मिलता है, केवल रिज़र्व सीट्स से । मैं उन सारी दलीलों की सराहना करता हूं और यहां मैं अपने दल भारतीय जन संघ का भी उल्लेख करना चाहता हं कि जिन जिन स्टेट्स पर शिड्चल कास्ट और शिड्यूल ट्राइब के लोगों को खड़ा करने का हमको गौरव प्राप्त है उन उन सीटों को जीतन का भी असवर हमें मिला है।

श्री बी० डी० खोबरागडे (महाराष्ट्) : कहां से जीतने का अवसर मिला है।

श्री पीताम्बर दास : श्री राम और शिव शर्मा दो एम० एल० ए० चन कर आये हैं।

श्री सुन्दर सिंह भंडारी : पीताम्बर दास जी मुझे सब्स्टेन्शियेट कर रहे हैं, दो एम० एल० ए० उत्तर प्रदेश में जीत कर आये हैं। मैं यह मानता हं कि अभी भी शिड्युल्ड कास्ट और शिड्यल्ड ट्राइब्स के लोगों को संरक्षण देने की आवश्यकता है ताकि उनका प्रतिनिधित्व विधान सभाओं में और लोक सना में ठीक प्रकार से हो सके । मैं उन सब चीजों को दोहराना नही चाहता कि शिक्षा के क्षेत्र में, नौकरियों के क्षेत्र में, उनकी आजीविका के साधन ठीक प्रकार से उपलब्ध हों, पड़ती भूमि उनमें बांटी जाये, जितने भी इरीगेशन प्रोजेक्टस है जनके अंदर सिंचाई की जाने वाली भूमि के विप्तरण में शिड्यल्ड कास्ट और शिड्यल्ड ट्राइब्स के लोगों को प्राथमिकता मिले और हम हर प्रकार से विशेष कर शिड्यल्ड ट्राइब्स के वह लोग जो कि सर्वसाधारण समाज से अभी तक आइसो-लेशन फील करते हैं, ऐसे मार्ग अपनाएं जिससे उनका वह आइसोलेशन समाप्त हो । आइ-सोलेगन शिक्षा के माध्यम स समाप्त होगा नौकरी के माध्यम से समाप्त होगा, वह आड़ सोलेशन उनके लिये उद्योग और छोटे छोटे न्धे खोल करके और गांबों में ग्रामीण आधार पर प्रारम्भ करने से होगें तथा सब को साथ लेने से यह आइसोलेशन समाप्त होगा । इस

तरह का आइसोले न ट्राइबल्स के लिय समाप्त होना नितान्त आवश्यक है। एक बार अगर यह आइसोलेशन नमाप्त हो जाता है तो वे मनुष्य की विशेषताओं से परिचित हो जाते हैं, मानव धर्म से परिचित हो जाते हैं। यह स्वाभाविक है। मझे अफसोस है कि अब भी इस सैक्शन को विशेष रूप से संरक्षण देने की आवश्यकता पड रही है। उन्हें हमें आर्थिक, शैक्षणिक, सामाजिक, सरकारी नौकरियों और काम धन्धों में लगाने की व्यवस्था करनी होगी और जिस तरह से हम शिड्यल्ड कास्ट श्रेणी के लोगों के लिए हर तरह से आज चिन्ता करते है उसी तरह से इन नोगो की भी हमें चिन्ता करनी पडेगी । लेकिन शिड्युल्ड कास्ट वालों के अन्दर छुआछुत का अभिशाप और ट्राइब्स वालों के लिए प्रथकता का अभिशाप, अगर ये दों चीजें समाप्त कर दें तो इस देश में हम एक अच्छी जाग्रती पैदा कर सकते है और इन लोगों का उत्थान कर सकते है। मुझे इस बात का द:ख है कि अपने देश की ऐतिहासिक परम्परा के आधार पर अपने देश का एक बहुत बड़ा हिस्सा बैकवर्ड है, उसको हम आज आर्थिक द्घिट से ऊंचा नहीं कर पाये है। आज हमें इन लोगों की चिन्ता करनी डोगी और सरकार को इस बात की जिम्मेदारी लेनी होगी विशेषकर सोशल वैलफेअर डिपार्टमेंट द्वारा इन लोगों के लिए जो आर्थिक दिष्ट से, सामाजिक दिष्ट से, शैक्ष-णिक दिष्ट से, जो साधारण लोगों के लिए मुकाबले में पीछे है, उन्हें भी और लोगों के समकक्ष लाना होगा। उन्हें तब तक सहायता देते चले जायं जब तक वे समान समाज के आधार के साथ एक रूप लेकर सब अवसरों का समानरूप से उपयोग करने के अधिकारी नहीं बन जाते है। इसलिए हमें तब तक उनकी मदद करनी चाहिये जबतक वे सब के समकक्ष नहीं आ जाते हैं। मेरा निवेदन है कि केवल सामाजिक स्तर पर ही नहीं बल्की राजनीतिक स्तर पर भी जो लोग पिछडे हुए है उन्हें हमें राजनीतिक सुविधा देनी चाहियें और जब तक हम उन्हे इस तरह का संरक्षण नहीं देंगें तब तक वे अगित नहीं कर सकेंगे। पर रिजर्वेशन वैस्टेड इन्टरस्टंन वने इस बात की

Constituiton (Twenty-

सुविधा प्राप्त करते हुए हम वस्तुस्थिति की उपेक्षा नहीं कर सकते है। वस्तुस्थित आज यह मांग करती है कि 10 वर्ष का समय कम से कम उनके लिए और दिया जाये और इस 10 वर्ष में देश के अन्दर जो भी तक सरकारी

मैं मान सकता है कि जबतक अंग्रेजी का शासन अपने यहां पर था तो इस बात का 'Whose father जोडने की जरुरत थी। was of European descent' यह बात तो इस परिभाषा में समझ में आ सकती है। लेकिन अंग्रेजों का शासनकाल इस देश 100 साल से भी अधिक समय तक

में सभी राजनीतिक दलों से अपील करना चाहता हं कि केवल सरक्षिता सीटों पर ही नहीं बल्कि जो बाकी जनरल सीटें है उनमें भी इन लोगों को लाने के लिए ज्यादा से ज्यादा अवसर दिया जाना चाहिये। हर पार्टी का इस तरह का प्रयत्न करना चाहिये कि शिड्युल्ड ट्राइब्स और शिइयल्ड कास्ट वालों की अपनी अपनी पार्टी की औरसे उम्मीदवार खड़ा किया जाय और इस तरह से उन्हें संसद तथा विधान सभाओं में सदस्य के रूप में लाया जाय।

लेकिन इस बिल का एक भाग अँग्लों इंडियन के लिए भी है। अँग्लों इंडियनों की जो डैफि-निशन कांस्टीट्घ्शन के आर्टिकल 366 के सबक्लाज (2) में दी हुई है वह इस तरह से सेहै।

"An Anglo-Indian means a person, whose father or any of whose other male progenitors in the male line is or was of European descent, but is domiciled within the territory of India and is or was born within such territory of parents habitually resident therein and not established there for temporary purposes only."

[श्री सुन्दर सिंह भंडारी]

चला और ऐसे लोग अंग्रेजी जामन काल में सुविधा प्राप्त करते रहे। एंग्लोइंडियन लोग उस समय साधारण समाज से अलग गिने जाते थे, ऊर्चे गिने जाते थे, नौकरियों के मामलों में और दूसरी चीजों के मामलों में उन्हे प्रिफरेंस दिया जाता था। जब 1951 में संविधान को स्वीकार करना पड़ा तो उस समय यह जान-वंज्ञकर किया गया था और जहा गया था---

Constitution {Twenty-

It will be difficult for these people to abandon those claims or those concessions. That may not be proper at present. It is better we give them time for adjustment.

इस मामले में सरदार पटेल ने ये शब्द कहे ये और जब एक्सटेंशन की बात चाही गई थी तब कहेथे। मैं समझता हं कि इस बुनियाद में कुछ रीजनिबिल्टी थी। क्योंकि अंग्रेज इस देश को छोड़ चुके ये पर उनके शासनकाल में एंग्लोइंडियनों को जिस प्रकार की सुविधा मिलो थी, जिन परिस्थितियों में वे थे, उसमें इस सारी चीज को एडजस्ट करना था और सब प्राबल्म्स के लिए हमारा इसी तरह का एप्रोच भी था। हम एडजस्टमेंट करने के लिए और उन्हें समय देने के लिए तैयार थे ताकि बदली हुई परिस्थिति में देश के सर्व साधारण समाज के साथ वे भी अपने आप को अच्छी तरह से तथा आसानी के साथ घुल मिला लें तथा उनके दिमाग में इस तरह की कोई भावना पैदान होने पावे कि उनके साथ किसी तरह की कोई हार्ड-शिप की जा रही है या कोई डिसक्रिमिनेशन किया जा रहा है। हमने 10 साल तक ही नहीं बल्कि 20 साल तक यह चीज की।

में यह तो स्वीकार करता हूं क्योंकि यह 20 साल का एक्सटेंशन एक कामन आर्टिकल में दिया गया है। शिड्यूल्डकास्ट और शिड्यूल्ड टाइब के लिए एक सब क्लाज और सब क्लाज 'बी' में है। लेकिन ओरीजिनली एग्ली-इंडियनों के लिए रिजर्वैशन दिया जाये इसके लिए अलग आर्टिकल है । शिड्यल्ड टाइब्स, भिड्युल्डकाल्ट और ऐंग्लो इंडियनो के लिए डिफरेंट 3 आर्टिकलस है। इन तीनों आर्टिकलों में एक्सटेंशन आफ टाइम्स को एक आर्टिकल में क्लब ट्रोटर कर दिया गया है। हाला कि उसमें भी 'ए' और 'बी' है। तो म लामिनिस्टर साहब के सामने एक बात यह लाना चाहूंगा कि चूंकि यह प्राविजन कांग्टीट्युशन में एक साथ है और कांस्टीट्युशन में यह 20 साल वाली शब्दावली, दोनों क्लाज एक साथ लिखे हए है और केवल इस आरम्य्मेंट को वे एंग्लो इंडियनों के लिए 20 साल के समये को 30 साल तक लागुकरने के लिए न ले। मेरा कहना है कि शिडयल्ड कास्ट और शिडयल्ड टाइब्स के लिए 20 वर्ष की बजाय 30 वर्ष कर लें, जी कि 334 (9) में है, लेकिन मैं समझता कि एग्लों इंडियनों के लिए 20 साल का सध्य ज्यादा हो गया है। अब भी जिनके फादर्स योरोपियन हैं, तब भी वे उस परि.. स्थिति में नहीं रहते है वयोंकि आज इन्टरकास्ट मैरिजेज और इस्टरनेशलिट मैरेज चलती है फिर भी एंग्लोइंडियनों ने अपनी विशेषता बनाई रखी हुई है। इस प्रकार यहां के लोगों में से एक सैक्शन को बनाए रखना तथा उनको पोलिटिकल संरक्षण देना इसकी अब जहरत नहीं है। आप उन सीगों को इस तरह का प्रोटेक्शन दे जिससे यह महसूस हो कि वे साधारण समाज से अलग है सुपी-रियर है, सीनियर है इस तरहकी कोइ भावना उनके मन में लाने की जरूरत नहीं है। मैं यह वात मानता हुं कि वे लोग भी अपनी मांग को सीनियर या सूपीरियर होने के आधार पर नही मांगेंने। लेकिन यह बात सच है कि इस सैक्शम में भी बैकवर्डनैस है और यह दुर्भाग्य की बात है कि अपने समाज के एक बहुत बड़े हिस्से में बैकवर्डस है। अगर एंग्लो इंडियनों में भी बैकवर्डनैस है तो इसकी जिम्मेदारी भी देश पर है, स्टटों के ऊपर है और इस चीज की जिम्मेदारी इस सरकार को भी निभानी चाहिये।

यह वे स्वयं स्वीकार करते है कि अनटचेबिल नहीं होने के कारण, शेड्घल्ड कास्ट में वे नहीं आ सकते और इस लिए उस प्रकार की प्रिविलेजेज डिमांड नहीं कर सकते । उनमें टाइवल कैरे-क्टरस्टिक नहीं हैं। एंग्लो-इंडियन्स के नाते

जीवन को कुछ विशेषताएं होगीं। आज हिन्दु-स्तान के कामन मेन के घर में भी वहीं रीति-रिवाज, उवी प्रकार की जोवन-मध्यति मिलेगी। जों अंग्लो-इंडियन्य के घर में मिलता है, वही गुद्ध हिन्दुओं के घरों में, किश्चियनों के घरों में मिलता है। इसलिये अब कुछ विशेषता की जरूरत नहीं है। अब कुछ अलग से डिमार्केशन की जरूरत नहीं है। एंग्लो-इंडियन्स के सम्बन्ध में जो प्रावीजन्स है अब उन्हें बनाए रखने की बाबःयकतः नही है। यह बात मैं मानता हं कि राष्ट्रपति को, गवर्नर की हमने परमीमन दी है कि वे चाहेतो एपा-इन्ट करें। मैं समझता हूं कि अब समय आ गया है कि यह जिलयरली ले-डाउन करें कि अब इस चीज की जरूरत नहीं है। तो मैं चाहता मंत्री महोदय से कि जो इस क्लाज में एंग्लो-इंडियन्स के लेजिस्लेचर और पार्लियामेंट में रिजर्वेशन और नामिनेशन का समावेश है, जिसे 20 साल से 30 साल किया जा रहा है, उसे न रखा जाय । उनमें से जो अच्छे लोग हैं, जो राज-नीतिक दृष्टि से परिपक्व हैं, वे समाज के साधा-रण व्यक्तियों के साथ पार्लियामेंट का चनाव लड़कर, विधान समाओं का चुनाव लड़कर नेच्रल कोसं में 1-2 नहीं, 2 से जितनी ज्यादा संख्या में वे डिजर्व करते हैं पीपुल्स कान्फीडेन्स उस संख्या में वे देश की संसद में, विधान सभाओं में आ सकते हैं। इस लिये मैं इस वात पर आग्रह करना चाहुंगा कि ला मिनिस्ट्री इस बात को फिर से एग्जामिन करे। जहां शेड्यल्ड कास्ट और जेड्युल्ड ट्राइबस में यह नेसेसिटी आफ फैक्ट है वहां एंग्लो-इंडियना के साथ ऐसा नहीं है। इस कारण इन दोनों के बीच एक लाइन ड्रा करते हुए जहां मैं शेड्यून्ड कास्ट एंड ट्राइब्स के लिये समर्थन करता हूं, वहां असेम्बली और पार्लिया-मेंट में एंग्लो-इंडियन्स के नामिनेशन के इस एक्सटेंशन का मैं विरोध करता हूं। इसी रिज-र्वेशन के साथ इस बिल पर मैं अपने विचार व्यक्त करता है।

SHRI E. M. SANGMA (Assam): Mr. Vice-Chairman I am very grateful to you for giving ne this opportunity to say something on ihis very important matter. First of all I wo Id like to express my gratitude to the Government for extending ihe period of this reservation of seats for the Scheduled Castes and the Scheduled Tribes by io years more. Mr. Vice-Chaii - nan, on this subject some of our friends have spoken and I would also like to say something which I feel is essential and important.

During these 20 years when the seats were reserved for the Scheduled Castes and the Scheduled Tribes, the intention of the Government was quite noble, to improve the conditions of these people, economically, socially and educationally. But my personal experience shows that even after these 20 years the condition of these people remains as it was; the progress is very slow and negligible. So my humble request to the Government and this august House is that they still need some special attention and care from the Government, not only at the Central Government's level but also at the State Governments' level and that care and attention should be bestowed on them to That is my humble request to the Minister in charge of the Department of Social-Welfare.

Then although this reservation is made for the Scheduled Tribes and the Scheduled Castes in the matter of seats for the Legislatures and Parliament, the implementation part of it is not very satisfactory; it is rather disappointing. Therefore I would request the Minister in harge of the Department of Social Welfare that a complete assessment must be made in this respect. Otherwise mere reservation of certain seat fo-' these people without looking after their welfare in the various fields will have no meaning. Yes, it is very good that wt, the Scheduled Tribe and the Scheduled Caste people, can have representation and can have reserved seats in the State Legislatures and in Parliament and we can have some voice here as well as in the State Legislatures. But whatever the intention of the Government, which is quite noble, must be promptly and honestly implemented. That is my humble request to the Government and to all those concerned with it.

I am very glad to find that many of the Members who have spoken in regard to this matter have unanimously supported this matter with regard to reservation for the Scheduled Castes and the Scheduled Tribes. But in the matter of implementation I do not know whether during this period of io years the condition of these people can be brought up to the same level I as that of the people who have much more advanced. Mr. Misra was saying that after

[Shri E. M. Sangma]

io years there must be a full-stop and there should be no more reservation for the Scheduled Castes and the Scheduled Tribes. But my genuine doubt is that even during the next ten years they will not be able to come up to the required level and this kind of reservation will still be required, because they have remained as down trodden people for centuries together and they have not heen looked after properly by the Government and they have been kept somewhere uncared for and unattended to. So within these 30 years i.e. 20 years which have already elapsed and the coming io years, I very much doubt whether our condition can improve to the extent expected by our friends. So my humble request to the Government is that proper asses-sement must be made about the progress these people have made so far and the progress which they are likely to make during another io years, and, if necessary, some extension must be given even after the io year period is over.

Constitution {Twenty-

I am glad that Anglo-Indians have got some representation by way of nomination; they are having nomination facilities and I support their nomination.

Now another thing is about Nagaland. There is a mention about the Nagaland people in the Bill. They were there 4 P.M. in the tribal areas of Assam previously. But when they were out from the tribal areas of Assam, no doubt they became politically excluded. I am very grateful and thankful to the Government that these people have been brought back again to have the reserved seats for ten years more. I would like to remind the Government about one point which my friend, Mr. Vero, from Nagaland, referred to, namely that the basis for the determination of people as Scheduled Castes and Scheduled Tribes for purposes of inclusion or exclusion in and from the list of Scheduled Castes and Scheduled Tribes should not be based on religion.

With these words I conclude and I thank the Government once again.

SHRI M. RUTHNASWAMY (Tamil Nadu): Mr. Vice-Chairman, I have great pleasure in supporting this Bill because it seeks to extend the electoral concessions and privileges that have been granted by the Constitution to the Scheduled Castes and Scheduled Tribes and the Anglo-Indians. It is not merely on account of their backwardness, economic and social backwardness, that these privileges have been given, but also because

they are a minority, and such a helpless minority on account of their econimic backwardness, on account of their educational backwardness, that they have to be given this special privilege. The Anglo-Indians especially are a microscopic minority, not more than about thirty or forty thousand but in education, in the service of the country both in the army and in the civil service, and also by their services in Parliament, as we have seen in the Lok Sabha, they deserve the special treatment, and they deserve the continuation of this treatment. For the Scheduled Castes and the Scheduled Tribes this electoral privilege has been given both on account of their social and backwardness their economic backwardness, and on account of their position as minorities who cannot through their own strength help themselves to play a vigorous part in the political life of the country. And I support this concession for minorities because the worth of any democracy is tested by the position of security, by the position of social status, by the political influence they are able to exert upon the Government of the country. There is art old cruel Liberal saying that minorities must suffer. It was all very well in the West where minorities are political minorities. But in our country our minorities are social and religious so that they are permanent minorities. In the West the minority of one day may become the [majority of tomorrow. So the Liberals could say that the minorities must suffer. But in our country, where the minorities are permanent because they are based upon religion and upon social status, the minorities have to get special protection. But does a vote give special treatment to these minorities? The Scheduled Castes and the Scheduled Tribes have been enjoying this privilege for the past twenty years. No doubt there has been a considerable number of their representatives in Parliament and in State Legislatures. In the Panchayats also they have found their way. But what is their influence? What is the pressure that they are able to exert upon the majorities, upon the ruling party for instance? In the Panchayats we know that, although they have the vote and they have equal rights with other members of the village, although they get elected, it is the castes, the higher castes that possess the majority. Report after report on Panchayats shows that the Scheduled Castes and the Scheduled Tribes do not get the fair and square deal they are entitled to. In the schools, in technical education, in all these respects they have been lagging behind in spite of the votingstrength that has been given them. And what is

the record of Government in regard to raising of the >ocial and economic condition of these backward classes? According to the Fourth Five-Year Plan (Draft, in the past eig iteen years about Rs. 277 crores have b :en spent on the social, the educationa and the economic upliftment of these backward classes, Rs. ioo crores for th- Scheduled Castes, Rs. 150 crores for the Scheduled Tribes and Rs. 27 crores for other backward classes. This works out to about Rs. 27/- per head for five years. Now is it possible to effect any considerab e progress in the educational and economic condition of these backward classes \v th such a miserable allotment of Rs. 117 crores on education, Rs. 91 crores on economic development and Rs. 69 cro os on health and housing? With this mi erable allotment what can be done? All t iat can be done is to make the condition of these backward classes slightly better than it has been before. There is a striking paragraph in the Fourth Five-Year Plau report (Outline) which gives the key o the slow snail-like progress that has been the lot of these classes. In the matter (f tribal development blocks the report says:

" For the .ast two years, tribal development bio ks have not obtained their normal allot nent of funds on account cf financial constraints. The schemes of development undertaken in these blocks through spt :ial allocations have not been prope ly integrated with the general dev lopment plans of the region. These were also not related to the special problems of the communities living in th: area. In the sphere of education, t<ic incidence of stagnation and wastage has been high, particularly at the prim try and secondary stages. Enrolment ii technical and professional courses has >een low. Schemes of economic devel >pment have tended to rely on standardised patterns. They have not been co-ordinated properly with other progr; mmes of development in the district.

" The functioning of the tribal research institi tes has not been sufficiently development oriented. Improvement in working and living conditions of those in unclean occupations has been slow. The develoj ment of cooperatives has been rather uneven. There have also been weaknesses i 1 the implementation of legislative and executive measures for the protection of the interests of the Scheduled Castes and Scheduled Tribes."

Whether we tike literacy or housing or any other sphere of development we find

that the progress in regard to Scheduled Castes and Scheduled Tribes is miserably slow. Therefore, if we are to seek an end to the continuation of these special voting rights and privileges, Government should see to it that the social and economic condition of these backward classes is raised so high that they can depend upon themselves at voting time in order to defend their own rights and their position in the political life of the country. Government having failed miserably, it is necessary that the Government should invite and welcome voluntary work and service among these people. And these voluntary organisations should be liberal and cosmopolitan. Anyone coming from any country, foreign missionaries and even other lay people working for the amelioration of the social and economic condition of these people should be encouraged and not discouraged. These people should not be hurried out of the country or out of the districts in which they are working on account of all sorts of extraneous reasons. Voluntary work and service by other organisations should also be encouraged. Fortunately there are other organisations in the field like the Ramakrishna Mission which has followed closely upon the footsteps of Christian missionaries. Other organisations like the Hindu Mahasabha and others have also to be invited and they should divide the field among themselves and not quarrel with each other in regard to any particular location or any particular item of social work. The field is wide enough for all to serve for the improvement of the lot of those miserable people. The work of no one, wherever they may come from, whatever they may be able to organise, should be resented by any organisation in the field, least of all by the Government which has failed very miserably in their record of work and service for these backward people. As I said, voting right has also failed. We have seen how it has failed in raising the political, social and economic condition of these people. The votes of the Scheduled Castes and Scheduled Tribes are sought by the ruling party and by other parties also. Unfortunately the Scheduled Castes and Scheduled Tribes have been misled into voting for the ruling party for the past twenty years. Whatever it is, it is a shield in their hands and without that they would have been even more helpless than they are at present. Although this vote is not an adequate shield for them, it is something and that is why I wolcome the extension of this voting privilege for the Scheduled Castes and Scheduled Tribes, Anglo-Indians and other backward classes.

SHRI B. D. KHOBRAGADE: Mr.

Vice-Chairman Sir, I thank you very much indeed for giving me this opportunity to express my views on this very important measure. I welcome the Bill which has been moved by Government in this House to extend the period of reservations for the Scheduled Castes and Scheduled Tribes in Lok Sabha as well as in State Assemblies and I extend my full support to this Bill.

The House knows that the Republican Party had opposed the continuation of these reservations so far but only about a couple of months back the Republican Party revised its stand and decided that these reservation? should be supported and the reservation of seats in Lok Sabha and Stale Assemblies should continue even after 1970 not only for io years as proposed by Government but for as long as the problems arising out of untouchability, problems arising out of the social and economic insecurity are not solved. Therefore I feel this amendment moved by the Government making it 30 years in place of 20 years will not be enough. I think the period should be extended by at least 25 years, that is, one generation because today the problem that the Scheduled Caste and the Scheduled Tribe people are facing will not be solved during the next 25 years. Unless a new generation comes up which will be growing up in an atmosphere free from all such feelings, in an atmosphere of social and economic equality, I do not think we can bring about a social and economic revolution in the country. Therefore we have suggested that the period should be extended by 25 years.

It has been pointed out by the hon. Minister while moving the Bill that a lot has been done to ameliorate the condition of the Scheduled Caste and Scheduled Tribe people. Of course it is not satisfactory, we all know. Many previous speakers have ventilated the grievances of the Scheduled Castes and Scheduled Tribes in today's debate. I have got a number of cases with me. One is from Mysore where one Assistant Commissioner, Mr. Nanja-yya has been working as Temporary Assistant Commissioner for fourteen years. He was not confirmed and when the question of promotion came he was not considered. Can you imagine one Assistant Commissioner being kept unconfirmed as a temporary employee for such a long period of 14 years? I am not concerned with these problems. Educational concessions should definitely be there: representation in services should definitely continue ind

it!should increase every day. But I want to! pose another problem, another question before this House. Supposing there is an all round improvement and development in the economic and educational condition of the Scheduled Castes and Scheduled Tribes, will they be in a position to elect their own representatives? I doubt if they will be in a position to elect their own representatives. So it is not a question whether chey are economically rich or whether they are educationally advanced; it is a question of the social conditions that are prevailing in the country. Sir, ours is a backward community but what about the brahmins who are tlie most educationally advanced? Can any brahmin ima-1 contest any election in Tamil Nadu and get himself elected to the Assembly ort Parliament from there? Can any brahmin in Andhra contest any election to the Assembly or parliament and get himself elected? Can any brahmin in Maharashtra contest an election to the Assembly or Parliament and get elected?

SHRI B. T. KEMPARAJ (Mysore): Dr. Melkote has been elected to the Lok Sabha from Andhra.

SHRI G. A. APPAN (Tamil Nadu): You sit down; why do you shout?

SHRI B. D. KHOBRAGADE: It is not a question of edxicational advancement or economic advancement.

SHRI B. T. KEMPARAJ: Sir, I rife on a point of order. That hon. Member used the expression 'shut up'; that has to be expunged from the proceedings. He has no business to say like that.

THE VICE-CHAIRMAN (SHRI D. THENGARt): We will consider that.

SHRI B. D. KHOBRAGADE: I would request my hon. friend that he must not interrupt me at least today.

SHRI B. T. KEMPARAJ : Sir, that has to be expunged from the proceedings.

SHRI G. A. APPAN : I withdraw if you ca|n correct yourself.

'.SHRI B. T. KEMPARAJ: Sir, this also should be withdrawn. Pie is really casting an aspersion on me. My submission is, if he has to submit anything he has to do it through the Chair. He cannot directly address me and ask me to correct myself. I do nol know what he has found extraordinary in my behaviour which he wants to be corrected.

THE VIGE-CT\IRM\N (SHRI D. THENGART): Kindly cake your seat.

Constitution (Twenty-

4403

SHRI B. D. KHOBRAGADE: As I said it is uestion of social and economic advanc ment. The question is whether with the present system ws can Fulfil the cherishe i ambitions and aspirations of tile minority communities. Every-lays that c ttnmurtalism has increase 1 in the ecu itry. Mr. Jayaprakash n only a couple of months back while nting on t te Gujarat riots said that political party exploits the communal and regional fe lings during elections. What about thr- mid-term elections in U.P. and Bihar? More than 25 political parties participate d in the mid-term elections in Bihar ar 1 U.P. On whal basis

hese politic il organisations organi Was it on the basis of any policy, sed? principle or programme? I can say that these political organisations were organised on the basis of caste alone. When they had majority in a particular caste in any one district, they jfave the label of a parti cular organisation and they formed If that is the position, in such a par communal atmosi here, is it possible for any person belonging to a communal minority to get electi d? A communal minority and majority .different from a political majority and political minority. A person belongini to a political majority can tomorrow become a person belonging to a political mil ority and a person belonging to a politi :al minority can become a person belonging to a political majority. Unfortunately a 1 ommtmal majority will always be a communal majority and a communal minor ty will always be a communal minority. Just now I think Mr. Bhandari refe red to one or two instances where the Scheduled Caste persons wei'e nominated b j his party and fortunately they were ele* ted, but in my opinion they may be exce ational and stray cases. What is the gen-rai experience? I can quote Mr. Tripu e's case. He contested from the genera' constituency on behalf oi 1. anI just because he belonged to the Schedul' d Caste all the Congress workers in his constituency worked against him. He was d< feated. Mr. Sonavane was a former Mini .ter of the Maharashtra Government. H* was given a Congress ticket from the reneral constituency in 1967. All the Congress workers belonging to a community which is in the majority worked against him and he was defeated. What about Ambedkar? Such a

is person, aft eminent man, a learned person, contested a number of elections during his life, but he was elected

only once, in 1937. In all the other, cases he had to face defeat. Why? It was because of the electoral system. It is because of the communal atmosphere that we find in this country. There may be one or two instances where the negative aspect is more important. For example, a particular organisation sets up a person who is a caste Hindu. He is nol liked by the majority caste people. They want to defeat him somehow or other. If there is a Scheduled Caste person, an eminent person, and he has ten thousand voles, they say they have got fifty thousand votes. They say with the sixty thousand votes they must defeat the caste Hindu man. In that case only a person belonging to the minority has some chance, some hope to get elected. In the normal atmosphere it is not possible for any such person to get elected. The Muslim, Christian and Scheduled Caste communities remain. It is not possible at all to get those people elected to tlie Assemblies or Parliament. Therefore, we have to see what kind of system we can introduce. We were opposed in the beginning to the continuance of reservation for these people in the Assemblies and Lok Sabha The main reason was that the persons who were elected were not the representatives of those people whom they claimed to represent. Under the general electorate system these persons have to depend on the votes of caste Hindus who are in a majority. If they want to get elected they can never dare to hurt the feelings of the caste Hindus. It does not matter how much the Scheduled Caste people in that constituency might suffer. I quote the instances of Meerut and Aligarh districts. During the last mid-term elections, Scheduled Caste people, hundreds and thousands of them, were prevented from voting. Even then some of the Scheduled Caste people contested the election on the tickets of the BKD. Why? It was because the BKD could put up some person, some 'Yes-man' with the support of the Hindus. Th - Scheduled Caste person who contested the election, on behalf of the BKD, never thought that hundreds and thousands of persons would be prevented from casting their votes. That is why the Scheduled Caste people and the Scheduled Tribe people are not in favour of those political organisations which are dominated by the majority caste. They want only to safeguard their own personal interests, not to safeguard the interests of the community for whom they claim to come here and fight. We want efFective representation, efore 1967 a number of Scheduled Caste

third Amdt.) Bill, 1959

[B. D. Khobaragade]

representaives were elected, but unfortunately they were afraid of raising their voice in the Assemblies or Parliament, even though a large number of atrocities were being perpetrated against them. After 1967 there has been a change in the political atmosphere in this country. Only after 1967 some of the Scheduled Caste representatives have got some courage to raise their voice in the Assemblies or Parliament. Berore 1967, if you go through the proceedings of any Assembly or Parliament, you will find that even though there were hundreds of Scheduled Caste representatives, they were afraid to raise their voice against the atrocities perpetrated against them. So, our Party had suggested that we should have such an electoral system which would give them a chance to send their effective representatives. First, they do not want reservation. They •want such a system by which they can send their representatives, effective representatives. We have demanded that there should be the separate electorate system again introduced. Experience of the past seventeen or eighteen years has proved that all those representatives who have come here are not in a position to safeguard the interests of the Scheduled Caste and unless and until they are assured of success or victory of their owr: persons, they will not be in a position to safeguard the interests of those people, as the representative? have to depend on the caste Hindus. Therefore, we have said that separate representation should be introduced. I do not think that in today's circumstances it will be possible for a large number of people in this country to accept the system of separate electorate. They say that it will lead to discord among the different communities, but what do we find today? There is already discord among the different communities. Everybody thinks of his own community, whether he is a Jhat, Kayaslh, Brahmin, Lingayat, Vakkaliga, Maharashtrian, etc. Therefore, they only think of their communities. They do not think of the other communities. There ts communal hatred already in the country. It might be that it might increase because we are demanding separate electorate. I may say that only Muslims have got the advantage of the separate electorate system. The separate electorate system was introduced for the Sikh", Christians and Anglo-Indians but did anybody go out of this nation? So, I may say that just because you are giving us separate elctorate there will be no separatist tendency. Now, there is the separatist tendency in other areas. Can you say

that it is because of the separate electorate or the electoral system? It is because of the particular social conditions that aie prevailing. It is not due to the electoral system. If the Government and the people of this country feel that it would lead to the disintegration of the country it would lead to discord between the different communities. I have to suggest that these are our problems. We want representation and effective representation. We do not want reservation of seats, but we want representation whether he is a Brahmin, Christian or Muslim — to the down trodden people. They must have some sort of system so that they can satisfy their particular aspirations and ambitions. For that purpose we can have the joint or multi-member constituencies. We can introduce the proportional representation system or the single transferable vote system. There are a number of systems whereby the minority communities of this country can get their representatives elected without depending on other persons and if such persons are elected their representation can be effective representation. Thank you.

THE VICE-CHAIRMAN (SHRI D. THENGARI): Mr. Balachandra Menon.

SHRI BALACHANDRA MENON: (Kerala) Mr. Vice-Chairman ...

SHRI BALACHANDRA MENON: I am not in a position to compete with my hon. friend in shouting. The force of my lungs is not

श्री राजनारायण : श्रीमन्, मैं एक स्पष्टी-करण करना चाहूंगा । खोबरागड़े ने कहा कि उत्तर प्रदेश में जो मध्यावधि चुनाव हुए थे उनमें सब पार्टियों ने कास्ट बेसिस पर अपने उम्मीद-वारों को खड़ा किया । जहां तक संसोपा का सम्बन्ध है, मैं इसका खंडन करना चाहंगा । संसोपा एक ऐसी पार्टी है जो कास्ट बेसिस को मानती ही नहीं और न ही उस बेसिस पर उसने अपने उम्मीदवार खड़े किये ।

श्री शील मद्र याजी (बिहार) : संस्थेपा जाति बिरादरी की पार्टी है।

श्री राजनारायण : शीलभड़ याणी का शील भंग हो चुका है । so much. I consider this is too bad. When one

so much. I consider this is too bad. When one Member gets up and when he has to speak, he is interfering. What is all this? We saw the horror

this morning. Again this continues. I am sorry this cannot be accepted.

Cm titution (Twenty-

श्री राजनार यण : ये समझ नहीं पा रहे हैं, इनको समझा दीजिये । बढ़ि की कमी हो तो हम कहां से दें।

SHRI BA .ACHANDRA MENON: I am on my legs. You should at least ask me to sit down. I have no quarrel. I would have iat down if he had got up. You did not I 11 me. I object to this method.

Vice-(hairman, I support this Amendment Bill and I am glad that we are again ex ending the time by another ten year. But as our friend, the previous speai er, has said, even if we give 25 years, vill it help? Even 50 years after you will not be able to improve the position if you continue the same policy as you have been doing for the last twenty years. That is a fact. The most oppressive community in the whole world is our coi lmunity, the Hindu community. Even thr Negroes are not treated so badly as th' Scheduled Castes and the Harijans are being treated today. We know that in tl. s Gandhian Centenary year there had beei instances of Harijan girls being paradet naked in certain places. Thirteen Harij ins were burnt alive. Why is it so ? It is because we have built up an economy i 1 this country which has helped only su< h oppressive forces both in the industrial fiiJd as well as in the agrarian sector, both in he great cities as well as in the villages. Tuis oppression is because we have seen a hige, rich peasant economy coming up whit h will not allow the Harijan any little righ, which he had till now. We have buib up a system of a monopoly which will not allow the small man to survive. It is the wrong policies that we have followed that have brought us to this miserable position. Gandhiji tried his best. Why did he not succeed? The Ramakrishna Mission did its best. Why did they not succeed? The Christian misiionai ies did a good number of conversions. Vhy did they not succeed? In Kerala thei'- is a demand even among the Christians t iat a certain section should be considered backward community. The Latin Christians have demanded that they should bt given a certain amount of help. So conversions will not help. Reservations wi il not help. Even separate electorate will not help. These are all mere tricks. It is a question of how we bring about the social change. That is what is necessary. While I support

the proposal that we again extend this time, we may give as much time as they want, ten years or whatever it is, till we feel that we have brought about the necessary change down below, till that time this reservation has to continue; that is what I would like to suggest.

third Amal.) Bill, 1969

I want to point out that mere fight for democracy will not be enough. Fight for social justice has to be made. Have we done that ? I know there are all political parties now here who also speak very well that we should see to it that we give all protection to the Harijans and Scheduled Castes. I am sure they do it because they want their vote. But they will not allow any slight change in the social set-up we have got today. They will not allow anything which will be progressive. Every progressive measure will be opposed by them and then they will shed crocodile tears for those very sections, for those very Harijans who are the most downtrodden; but they will not allow any change in the social setup. I am sure if any attempt is made, they will not allow that. They will resist. What happened in Tamil Nadu? What happened in Andhra? This will be repeated. The only thing that we can do is to help the Harijan to stand for his right, for his land which he ploughs, for his right to occupy the land which should be his, for his proper share not only in the Legislature, in the Assembly but for his right to be recruited as a worker — 25 or 20 per cent should go to him which should be his in the Government industries; that must go to him. In every place that should be done. That is, in the social set-up he should have a right place everywhere, whatever it is, whether it is the Panchayats, whether it is the factory, whether it is the land that has to be distributed, we must see that his due share goes to him. Once social justice is done, it will sound the death-knell of the horror that has been perpe trated by this damned Hindu community for the last so many centuries. This sort of society we cannot allow to continue. My friends think of democracy. Is that enough? What is the idea of separate electorate? No, Sir. I know its implications. The Caste Hindu will get elected if he is prepared to go and serve the class. I am sure any Caste Hindu will get elected if he is prepared to go and serve the people down below. I am sure so many have been returned to Parliament and assemblies because it is a question of organising the class, of organising the oppressed classes. They can get

[Shri Balachandia Menon] returned. But unfortunately after our independence we have found that we have been only fanning communalism and

I between one community and the other. In the villages, in the backward :he slogan of "down with discre-mination" is in prominence today: "I am neglected"; "this area is neglected". Why do they feel like that ? Because of the uneven development of the economy in our country that is taking place for which you are responsible. Let us know that. Today this unhappy situation is benig brought about because of the wrong policies of the Government. Will you have the courage to move forward or will you continue in the same condition? I know the Harijan worker today who is becoming a little class conscious knows how to answer this. I do not believe merely in the extension of time that you are bringing. Extension of time will not help much. But he knows how to help him?elf because he has also begun building up his class organisation. This is the answer to you. That is the answer which will sec that social justice is done. Gandhiji worked hard for giving the Harijans their right place. Now all of us will have to go down below. As much as you fight for him here you organise him for his land, organise hirn Tor his better wages, organise him in his class organisation, fight for him for his right for recruitment in factoiles and in every other place. I can say this much that even the industrial set-up is caste-ridden. Have you ever thought about it? Would you believe it? Go to a factory and you will see that the unskilled workers are Harijans and the semi-skilled workers are those people who belong to the upper community. When it comes to the managerial class, you will see that they are the highest people, and the traditional Vaisya or moneylender, the traditional Chettiar continues to be the owner of the factory. Even there you see the caste system. Twenty centuries of oppression cannot be wiped out unless we help them build their class organisation. We do not want the help of those who today believe that they are also speaking for them but who really stand for the status quo. That will have to be answered and that will be answered by the Harijan workers in the field organising. It is the class organisation which every democrat must help so that this dark reaction that we have in this country is finished for ever. (Interruption) I do not point out to anybody. I still believe there are good people every where. Whatever it is, it is a question of all of

us, honestly doing good work so that this country can move a little forward. Other-wipe you will only move too slowly or sometimes even move backward. Why do we have the present position? I believe this country has not made much progress, and it has not done much during these twenty years. However much the Government might say that someth'115 has been done, they have done very little and they are not prepared to do much for the backward community. The , of the epics, who gave us? I would say it was a tribal who gave us the Ramayana. It was the son of a fisherman who gave us the Mahabhrata. The Hindu community must do justice to those people who are the real creators of our epics and who are also the creators of our wealth of our food. They are mainly the Harijans, and other so called backward people. We owe them a great deal. They are the people who have contributed something to the great heritage of Inda. and I think others were only interpreters and nothing more. The Brahmins interpreted the Vedas but Vyas codified the Vedas and gave it to us. That is what I have to say. The Harijans are now oa the verge of revolt. This revolt is a protest. It is also prophecy-Remember !

श्री एन० पी० चौधरी (मध्य प्रटेश) : माननीय उपसमाध्यक्ष महोदय, सदन के सामने जो संविधान संबोधन विधेयक प्रस्तुत है, मैं उसका समर्थन करताह। समर्थन के बाद यथार्थ में बोलने की कोई आवश्यकता थी नहीं, परन्तु मुझे दुःख के साथ यह कहना पड़ता है कि इस तरह का यह पहला संशोधन इस सदन में नहीं आया है। इसके पूर्व भी दो बार इस तरह के संशोधन यहां पर आ चुके हैं और बाज तीसरी बार यह संशोधन यहां पर पुनः उसी प्रकार का आया हुआ है। अगर हमने इस तरफ ध्यान नहीं दिया तो हरिजनों और आदिवासियों की स्थिति में सुधार नहीं हो पायेगा। उनकी विभिन्न समस्यायें हैं, अगर उनको हल करने के लिये हमन उचित रूप से ध्यान नहीं दिया, तो में यह कह सकता हूं कि इस तरह के संशोधनों का अंत नहीं होगा और दूसरी बार पून: हमें संगो-धन लाना पड़ेगा और उसके दस वर्ष बाद फिर हम को सदन में संशोधन के लिये आना पडेगा। तो मैं निवेदन यह करना चाहता हूं

कि इस संशोधन के केवल एक कानुनी कार्य-वाही के रूप में हम न मानें, इस पर कुछ ठोस कार्यवाही होनी चाहिये, जिससे इन हरिजनों और आदिवासियों की समस्याओं का समाधान हो सके, वह प्रगति का सकें, वह उन्नति कर सकें । मैं आपसे कहना बाहता हूं कि जब हमारा संविधान बना था, इसके पहले हमारे यहां के नेताओं ने यह देखा था कि यह जो हरिजनों और आदिवासियों की समस्या है यह सेकड़ों वर्षों से नहीं, बल्कि हजारों वर्षों से चली आ रही है और पहले भी स्नके ऊपर इसी तरह से बराबर अत्याचार निये गये थे, उन पर अन्याय किये गये थे और इसके कारण ही वे दूसरे समाजों की तुलना में इतने पिछड़ गये थे कि बिना सहारे के, बिना संरक्षण के वे देश के दूसरे अन्य समाजे[ः] के साथ नहीं चल सकते थे। इसलियं उस समय जब हमारा संविधान बन रहा था, इस देश में इस बात की आवज्यकता अनुभव की गयी कि हमें इनको संरक्षण देना चाहिये उसके बाद इन को संर-क्षण तो दिया गया, परन्तु हमने इस दिशा में कोई ठोस कार्यवाही नहीं की । मैं अपने देश के नेताओं से कहना चाहता हूं कि स्वतंत्रता के पहले गांधी जी, जो हमारे राष्ट्रियता थे, उनके दिल में कितनी हमदर्दी थी हरिजनों और आदि-वासियों के लिये इस को आप देखें। वह जहां भी जाया करते थे, वहां ही उनकी समस्याओं को देखते थे और उनको हल करने का प्रयास करते थे और इस प्रकार उनको समाज में बरा-वरी का स्थान देने शी कोशिश करते थे और यही एक मूल कारण ा, जिसके कारण इस मिरे हुए समाज को संविधान में इस प्रकार से संर क्षण प्रदान किया गया था । गांधी जी की जो भावना थी, उनके कार्य करने की जो पद्धति थी, वह हमारे देश के नेताओं को एक प्रेरणा देती थी। परन्तु आज 22 वर्ष हो गये हैं और हम कुछ नहीं कर पागे हैं। यह संशोधन आज | हम पास तो जरूर कर लेंगे, परन्तू अगर इसके अपर हमने कोई ोस काम नहीं किया तो हमारी वही स्थिति दनी रहेगी । मैं निवेदन करना चःहता हं अपने देश के नेताओं से,

अधिकारियों से और अपने मंतियों से कि वे इसको साधारण चीज न समझें। इस को एक नीति के रूप में हमें मानना पड़ेगा, इसके लिये हमें एक आंदोलन चलाना पड़ेगा और इस दिशा में एक क्रांति लानी पड़ेगी जिससे कि हम इस उपे-क्षित समाज की कुछ सेवा कर सकें, उसकी कुछ उन्नति कर सकें।

इस समस्या के विभिन्न पहलओं पर अगर आप ध्यान देंगे, तो आप देखेंगे कि आज हमारे देश को आजाद हुए लगभग 22 वर्ष हो गये हैं। किन्तु उसके बाद भी उन पर अत्याचार और अन्याय में कमी नहीं हुई है । समय समय पर आपको समाचार' पत्नों में पढ़ने को मिलता है और विधान सभाओं में और संसद के सदनों में भी कई बार ऐसे मामले आये हैं, जिनमें इस वर्ग पर लटपाट, अत्याचार, अन्याय, बला-त्कार आदि की बहुत सी घटनायें प्रकाश में अत्यी हैं। हमें बराबर आश्वासन मिलता रहा है मंत्री महोदयों से, अधिकारियों से कि वे इस बात को देखेंगे कि ऐसी घटनाओं की पुनरावृत्ति न हो, परन्त द:ख के साथ कहना पड़ता है कि उन समस्याओं का अभी तक कोई समाधान नहीं हुआ । अभी अभी पिछले हुफ्ते में भी एक घटना भोपाल के पास सिहोर में हो गयी, जहां पर कुछ हरिजनों की हत्या की गयी है। तो इस पर भी आपको ध्यान देना पड़ेगा ताकि उनको संरक्षण मिल सके । इसी तरह से आप हरि-जनों और आदिवासियों की चाहे कोई भी समस्या ले लें, आप देखेंगे कि यही हाल हर जगह है। शिक्षा के क्षेत्र में भी हम उन्हें स्कालर-शिप्स जरूर देते हैं. परन्तु स्कालरशिप्स भी बहत से लोगों को नहीं मिल पाती और जो हायर स्टेडीज की स्कालरिशप्स हैं, वह तो बहुत कम हरिजनों और आदिवासियों को ही मिल पाती हैं। जहां तक विदेशी शिक्षा का प्रश्न है, उसकी स्कालरिशय का प्रक्त है, आप अगर आंकड़े उठा कर देखें तो आपको पता चलेगा कि बहुत ही कम हरिजनों और आदिवासियों को विदेशों में शिक्षा ग्रहण करने के लिये स्कालरिशप मिलती है, वैसे यह बात नहीं है कि हमारे इस समाज में उसके योग्य व्यक्ति नहीं मिलते, उसके योग्य

श्री एन० पो० चौधरी] छात्र नहीं मिलते, लेकिन पक्षपात के कारण विदेशी शिक्षा के लिये जो छात्रवित्यां मिलती हैं, इस समाज के लोग उनसे बंचित रह जाते हैं।

शासकीय सेवाओं का जहां तक प्रश्न है, उसके भी कई मामले आपके सामन आये हैं। सैकडों बार इस सदन में प्रश्न उठाये गये हैं और उनसे आपको पता लगा होगा कि जिस अन-पात में सरकारी नौकरियों में या अणासकीय नौकरियों में इस समाज के लोगों को जगह मिलनी चाहिये वह नहीं मिल पाती । मेरे पास एक चार्ट है, मैंने कुछ आंकड़े इकट्ठे किये हैं, उनसे आपको मालुम होगा की कितनी उपेक्षा इस समाज के लोगों की शासकीय और अशासकीय सेवाओं में की गयी है। क्लास 1 सर्विसेज में आपको जान कर आश्चर्य होगा कि केवल 1.2 परसेंट हमारे लोगों को नौकरी मिलती है । क्लास 2 सर्विसेज में केवल 3 प्रति-शत हरिजन और आदिवासियों को जगह मिली है। क्लास 3 में केवल 8 परसेंट लोगों को नौकरी मिली है और क्लास 4 में मुश्किल से 18 पर-सेंट लोगों को जगह मिली है। यह जो अंतर है, यह अगर पूरा नहीं किया जायगा, इस समाज के लोगों को जो अधिकार है, वह अगर पूरी तरह से नहीं दिया जायगा और उसका संरक्षण नहीं किया जायगा, जो नौकरियां उनको मिलनी चाहिये वह उनको नहीं दिलायी जायेंगी और उनके लिये जो अनेक कानून बनाये गये हैं उन पर अमल नहीं किया जायगा, तो यह अंतर बढ़ता चला जायगा और हमारा समाज नीचे गिरता चला जायगा । जो यह दलित और पिछडा तथा शोषित समाज है यह और भी नीचे गिरता चला जायेगा और फिर हम इस तरह के एक नहीं अनेक संशोधन इस सदन में लायेंगे और उनका कोई अर्थ नहीं निकलेगा ।

इसी तरह से बेरोजगारी की समस्या भी इस समाज में कोई नयी नहीं है। आप देखेंगे कि इस समाज के करोड़ों लोग बेकार बैठे हैं। उनकी नौकरियों के लिये हम यहां पर प्रश्न करते हैं। माननीय सदस्यों ने अनेक बार यहां प्रश्न उठाया कि गवर्नमेंट उनके लिये क्या कर रही है। इस समाज के लोगों को नौकरी देने के लिये आण्वासन जरूर दिया जाता है कि हम उनको प्राथमिकता देंगे और जो गैप है उसको फिल-अप करेंगे, उसे कम करने की कोशिश करेंगे, लेकिन द:ख के साथ कहना पडता है कि वह आख्वासन केवल इस सदन की चारदीवारी के अंदर ही समाप्त हो जाते हैं। इसके बाहर नहीं निकलते और आज यह स्थिति है कि करोड़ों लोग इस समाज के बेरोजगार बैठे हैं। ऐसी बात नहीं है कि उसमें योग्य व्यक्ति नहीं हैं।

नयी भर्ती का जहां तक प्रश्न है, उसमें भी हमने देखा है कि इंटरव्य के लिये लोग जाते हैं। रिटेन टेस्ट में तो हमारे लोग पास हो जाते हैं. परन्त 'उसके बाद जब पर्सनल इंटरब्यू के लिए बलाया जाता है, तो उनको रिजेक्ट कर दिया जाता है। उन का केवल दोष यह होता है है कि वे अछत वर्ग से आते हैं, पिछड़े वर्ग से आते हैं और पिछड़े हए समाज से आते हैं, और जो अधिकारी लोग रहते हैं, वे उनको हेय दृष्टि से देखते हैं, घणा की दष्टि से देखते हैं और उनको उनके अधिकार नहीं देना चाहते और जब हम लोग प्रकृत करते हैं, तो हमको यह यह जवाब दे दिया जाता है कि योग्य व्यक्ति नहीं मिलते इसलिये नयी भर्ती में वे नहीं लिये गये। मैं आपसे कहना चाहता हं कि जहां करोडों की संख्या में हमारे समाज के लोग उपलब्ध हों, उनमें से अगर हम भर्ती नहीं करेंगे तो क्या हम उनको आसमान से लायें। या हम उनको विदेशों से इंम्पोर्ट करेंगे? इन सब चीजों को हमारे मंत्री महोदय को देखना पडेगा।

इसके अतिरिक्त एक बहुत ही विचित्र बात मैं कहना चाहता हं । यह जो एक अन्य समाज हमारे देश का है, जिसकी जनसंख्या मुश्किल से दस प्रतिशत है, उस की स्थिति विभिन्न क्षेत्रों में काफी अच्छी है। अगर आप आंकड़े इकट्ठा करेंगे तो आपको मालम होगा उपसभाध्यक्ष महोदय, कि यह समाज, जिसकी जनसंख्या मुश्किल से दस प्रतिशत इस

देश में है, वह आज करीब करीब 80 प्रतिशत जगहों पर कब्जा निये बैठा है। चाहे वह छोटी नौकरी हो या बड़ी चाहे कोई राजनीतिक पद हो अथवा सामाजिक पद हो आप देखेंगे कि इस समाज के लोगों को प्रश्रय दिया जाता है। क्या हम यह भान कर न चलें कि उनके साथ पक्षपात किया जाता है ? वे एक विशेष वर्ग के लोग हैं, इसलिये उनको प्रश्रय दिया जाता है और हमारे इस पिछड़े वर्ग और अ।दि-वासी वर्ग के लोगों को उनकी जाति के कारण हेय दुष्टि से देखा जाता है, घुणा की दुष्टि से देखा जाता है और उन्हें कोई अवसर नहीं दिया जाता । प्रमोशन के मामले में भी हमारे इस सदन में अनेक बार आया है कि कई मामलों में अन्याय हुआ है, अत्याचार हुआ है। एक रूटीन कोर्स में भी जब हम।रे एक हरिजन या आदिवासी भाई को किसी डिपार्टमेंट में, प्रमो-शन मिल जाना चाहिये था, नियमावली के अंत गंत और जो आदर्श रखे गये हैं, उनके अंतर्गत वधौं पहले उसको प्रमोशन मिल जाना चाहिये था, किन्तु खेद के साथ कहना पड़ता है कि अधि-कारी लोग उसे प्रमोशन देना नहीं चाहते । (Time bell rings) यहा पर सैकडों मामले ऐसे आये हैं, जहां पर उनके साथ पक्षपात किया गया है, उन्हें प्रमोशन नहीं दिया गया है । ट्रान्स-फरों के मामले में भी इस तरह की बातें हम लोगों के सामने आती हैं, जब कि शासन का यह आदेश है कि हर एव आदिवासी जो शासकीय सेवा में है, उसे दूर के क्षेत्र में ट्रान्सफर नहीं करना चाहिये, पास ही रखना चाहिये, परन्त् दु:ख के साथ कहना पड़ता है कि उसे दूर के शहरों में, जहां आर्थिक स्थिति के कारण वह जा नहीं सकता, जहां नौकरी नही कर सकता, उसको वहां टान्सफर कर दिया जाता है और सवर्णा जाति के लोगों को, उन्नत कौम के लोगों को, जो आर्थिक स्थिति से बहुत मजबूत हैं, उन्हें उनके घर में सारे जीवन नौकरी करने का अवसर दिया जाता है।

माननीय उपसभाज्यक्ष महोदय, मैं आपको एक बात और बताना चाहता हूं । स्लम क्लिय-रेन्स की योजना हमारे बड़े-बड़े शहरों में चली है। बम्बई कलकत्ता दिल्ली और मद्रास का उदाहरण मैं आपको देता हूं । दिल्ली का ही उदाहरण आप ले लीजिए । हमारे इस दिल्ली शहर का नवनिर्माण हो रहा है, उसमें लाखों की संख्या में हरिजन और आदिवासी जो मज-दूरी करते हैं और मेहनत करके अपना पेट पालते हैं, अपने बाल बच्चों को पालते हैं, वे झगी और झोपड़ियों में रहते हैं, उनको स्लम क्लिय-रेन्स के नाम से हटाया जाता है। यह कहा जाता है कि हम आपको अलग करके नये मकान आपके लिये बनायेंगे, नयी एरिया डेवलप करेंगे और उसमें आपको जगह देंगे और उन बेचारे गरीबों को दस-दस पन्द्रह-पन्द्रह मील की दूरी पर शहर से बाहर उठा कर फेंक दिया जाता है। इस तरह से जो एक सिद्धांत हमारे देश के लोगों ने माना है कि हम छोटे और बड़े लोगों को एक साथ रहने का अवसर देंगे, एक साथ मरने और जीने का अवसर देंगे, उसका पालन न करके दुध की मक्खी की तरह निकाल कर उन्हें शहर के बाहर दस दस पन्द्रह पन्द्रह मील की दूरी पर फेक दिया जाता है। (Time bell rings) मैं थोड़ा सा समय और चाहता हूं। श्रीमन, जब हम उनके अधिकारों के लिये उनको संरक्षण देना चाहते हैं, तो जो नयी बस्तियां बनी है. नयी एरिया डेवलप हुई हैं, उनमें उन गरीब हरिजनों और आदिवासियों को प्लाट दीजिये, जो सैकड़ों वर्षी से यहां रह रहे हैं, उनका अधि-कार दीजिये वहां रहने का । उनके सामने इतनी बड़ी समस्या रख दी जाती है, इतनी कीमत उन मकानों और प्लाटों की लगा दी जाती है. जो एक पीढ़ी नहीं अनेक पीढ़ी तक कमायी करके भी वह नहीं दे सकते हैं। हमारे समाज कल्याण मंत्री बैठे हुए हैं, वह इस वक्त को देखें कि स्लम क्लियरेन्स के नाम पर जो लोग हटाये जाते हैं, उनके लिये स्लम क्लियरेन्स के बाद जो नयी बस्ती बनती है, वहां उन नयी डेवलप्ड एरि-याज में निश्चित प्रतिशत में प्लाट निश्चित किये जायें, जिसमें उन गरीब और छोट तबके के भाइयों को रहने का अवसर मिल सके ।

इसी तरह से आधिक समस्या की ओर भी अगर आप देखेंगे तो यद्यपि आधिक लाभ के [श्री एन० पी० चौधरी]

Constitution [Twenty-

बहत से प्रावधान किये गये हैं हमारे देश में, बहुत सी सुविधाएं भी उपलब्ध हैं, परन्तु दुःख के साथ यह कहना पड़ता है कि ये गरीब लोग उसका कोई फायदा नहीं उठा सकते । जितनी भी सरकारी योजनाएं हैं, चाहे लाइसेन्स हो या पर्मिट हो या उद्योग धंधे हों या कारोबार हों या कारपीरेशन हों, जहां जैसा मिलने का सवाल है, वह बड़े-बड़े सेठ साहकार लोग ले जायेंगे और ये बेचारे गरीव लोग मंह ताकते रह जायेंगे । उनको कोई पैसा देने वाला नहीं होता। मैं आपके माध्यम से निवेदन करना चाहता हं, अपने मंत्री महोदय से कहना चाहता हं, कि वह इस वात को देखें कि ऐसे मामलों में भी एक निश्चित प्रतिशत तय कर दिया जाना चाहिये, जिसका लाभ केवल ऐसे पिछड़े हुए समाज के लोगों को मिलना चाहिये जो कि आर्थिक दृष्टि से बहुत पिछड़े हुए हैं। वह हैं हमारे हरिजन और आदिवासी भाई।

वैसे और बहुत सारी बातें मैं कहना चाहता या, परन्तु दु:ख के साथ यह कहना पड़ता है सभा-पति महोदय, कि आपने बहुत कम समय दिया है। मैं केवल आपके माध्यम से पुनः अपने मंत्री महोदय से निवेदन करना चाहता हूं कि यह जो दस साल का समय इस संशोधन के माध्यम से हमें दे रहे हैं, हमारे समाज को दे रहे हैं, वह इस बात को देखें कि यह जो पिछड़ा हुआ समाज है, वह दस साल में कम से कम इतनी उन्नति कर जाये कि दूसरे उन्नत समाज के समक्ष आकर खड़ा हो सके और कंधे से कंधा मिला कर इस देश की प्रगति में सहयोग दे सके।

श्री राजनारायण: श्रीमन्, मैं पहले ही इस बात को स्पष्ट कर दूं कि मैं इस विधेयक का स्वागत करने नहीं जा रहा हूं। मैं इस विधेयक का सम-श्रंन करूंगा, मगर स्वागत नहीं जैसा कि हमारे बहुत से बुजुर्ग दोस्तों ने इस विधेयक का स्वागत किया। मैं इस श्रष्ट कांग्रेस सरकार जन्य उन वर्तमान परिस्थिति से विवश होकर आज इस

विधेयक का समर्थन करूंगा, मगर इसका स्वागत नहीं करूंगा। "स्वागत" तो तब होना चाहिये जब कि कोई ऐसी चीज हो जो पसन्द हो और जिसको लेकर समाज की महिमा और गरिमा विकसित हो । मैं चाहता हूं मंत्री जी संविधान के अनुच्छेद 336 को पहें और उसका उत्तर दें। आरम्भ में जब यह संविधान आया, तो इसमें केवल यह लिखा हुआ है कि इस संविधान के प्रारम्भ से 10 वर्ष की कालावधि की समाप्ति पर प्रभावी न रहेगा । यह संविधान में साफ लिखा हुआ है कि दस वर्ष तक ही यह जो विजेष व्यवस्था है, अनुमूचित जाति और अनुमूचित जनजातियों के लिये, वह रहेगी । तो यह विधे-यक स्वतः अपने में इस कांग्रेसी सरकार की भत्संना करता है । इस कांग्रेसी सरकार की भर्त्सना स्वरूप आज यह विद्येयक आया हुआ है, क्योंकि संविधान की जो मान्यता थी, दस वर्ष की, उस मान्यता को इस काली सरकार ने पूरा नहीं किया।

SHRI AKBAR ALI KHAN: Sir, we would like to hear Mr. Rajnarain till he finishes. If you approve we will sit till he finishes.

श्री राजनारायण : कल सुनिये हमको ।

श्री अकबर अली खान : नहीं नहीं, आज ।

श्री राजनारायण : आज तो 5 बजे के वाद चलेगा ही नही । हां, हमको कल सुनकर जायें। अच्छा ठीक है, श्रीमन्, मैं आज कुछ प्रश्न पैदा करता हूं। उनका जवाब कल हो जाय। हम अब भी बोलना नहीं चाहते थे। हम मंत्री महोदय को सुनना चाहते थे। एक इन्टरिम स्पीच उनकी हो जानी चाहिये थी। हमको मंत्री महोदय यह सफायी कर दें कि यह दस साल की अवधि वर्षों नहीं हुई, यह दस साल की अवधि वर्षों रखी गई और उसको पूरा नहीं होने देने में इस काली सरकार के क्या काले कारनामे थे। दूसरी बात मैं यह पूछना चाहता हूं: डेमोक्रेसी और हिपोक्रसी में बड़ा फर्क है, जनतंत्र और गाल बजाने तंत्र में काफी फर्क है, इसलिये दो चार वातों का ईमानदारी से जवाब हो जाय

आज ही, नहीं तो कल हो जाये। क्या श्री के० के० गाह, क्या श्रीमती इन्दिरा नेहरू गांधी, ये तैयार हैं कि के० के० गाह अपनी बेटी की शादी श्री जगजीवन राम के बेटे से करें? यह सवाल हम पैदा कर रहे हैं।

(Interruption)

श्रीमती विद्यावती चतुर्वेदी (मध्य प्रदेश) : किसी व्यक्ति विशेष का नाम लेकर उल्लेख नहीं करना चाहिये ।

श्री राजनारायण : संसदीय प्रथा सीखो ।

SHRIMATI (Andhra Pr. d«h) : He is giving an example. I

श्री राजनारायण : देखिये मैं एग्जाम्प्ल दे रहा हूं। अब मैं यह कल्पना कर रहा हूं, सदन में जितने सम्मानित सदस्य बैठे हैं सबका नाम राजनारायण हो, तो क्या राज नारायण अपनी बेटी की शादी श्री जगजीवन राम के बेटे से करने को तैयार हैं। अनुलोभ और प्रतिलोभ। श्री ब्राह्मण श्री हरिजन की बेटी को ले सकता मगर श्री ब्राह्मण अपनी बेटी को हरिजन के बेटे को नहीं दे सकता।

उपसभाध्यक्ष (श्री बत्तोपन्त ठेंगड़ी) : आप कल कांटिन्यू करेंगे ।

The House then adjourned at 5 of the clock till eleven of the clock on Wednesday, the 17 th December, 1969.